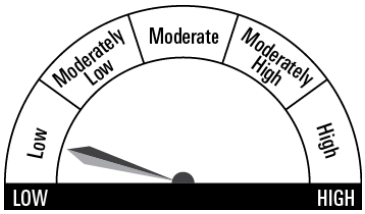
SCHEME INFORMATION DOCUMENT

DHFL Pramerica Overnight Fund
(An open ended debt scheme investing in overnight securities)

Product labeling for the scheme is as follows:

This product is suitable for investors who are seeking*	
• Income over a short term investment horizon • Investment in debt and money market instruments having maturity of upto 1 business day • Degree of risk - **LOW**	 Investors understand that their principal will be at low risk

*Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

Offer for Units of Rs. 10 Per Unit for cash during the New Fund Offer Period and at NAV based prices upon re-opening

New Fund Offer Opens on: [●]
New Fund Offer Closes on: [●]

Scheme Re-opens for continuous sale and repurchase on: [●]

Name of Mutual Fund	**:**	**DHFL PRAMERICA MUTUAL FUND**
Name of Asset Management Company	**:**	**DHFL Pramerica Asset Managers Private Limited**
Name of Trustee Company	**:**	**DHFL Pramerica Trustees Private Limited**
Address of the entities	**:**	**Nirlon House, 2nd floor, Dr. Annie Besant Road, Worli, Mumbai – 400030** **Tel. +91-22-61593000 Fax +91-22-61593100**
Website	**:**	**www.dhflpramericamf.com**

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, herein after referred to as SEBI (MF) Regulations as amended till date, and filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the Scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain

about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of DHFL Pramerica Mutual Fund, Tax and Legal issues and general information on www.dhflpramericamf.com.

SAI is incorporated by reference and is legally a part of the SID. For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website, www.dhflpramericamf.com.

The Scheme Information Document should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated December 26, 2018.

Contents

HIGHLIGHTS / SUMMARY OF THE SCHEME....4
I. INTRODUCTION....8
A. RISK FACTORS....8
B. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME:....10
C. SPECIAL CONSIDERATIONS....10
D. DEFINITIONS....12
E. DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY....16
II. INFORMATION ABOUT THE SCHEME....17
A. TYPE OF THE SCHEME....17
B. INVESTMENT OBJECTIVE OF THE SCHEME....17
C. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?....17
D. WHERE WILL THE SCHEME INVEST?....18
E. WHAT ARE THE INVESTMENT STRATEGIES?....18
F. FUNDAMENTAL ATTRIBUTES....20
G. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?....20
H. WHO MANAGES THE SCHEME?....21
I. WHAT ARE THE INVESTMENT RESTRICTIONS?....22
J. HOW HAS THE SCHEME PERFORMED?....24
K. PORTFOLIO OF THE SCHEME....24
L. AGGREGATE INVESTMENT IN THE SCHEME....24
III. UNITS AND OFFER....38
1. NEW FUND OFFER (NFO)....38
2. ONGOING OFFER DETAILS....47
3. PERIODIC DISCLOSURES....75
4. COMPUTATION OF NAV....80
5. MANDATORY INFORMATION....80
IV. FEES AND EXPENSES....81
1. NEW FUND OFFER (NFO) EXPENSES....81
2. ANNUAL SCHEME RECURRING EXPENSES....81
3. LOAD STRUCTURE....84
4. TRANSACTION CHARGES:-....85
5. WAIVER OF LOAD FOR DIRECT APPLICATIONS....86
V. RIGHTS OF UNITHOLDERS....87
VI. PENALTIES, PENDING LITIGATION OR PROCEEDINGS BY ANY REGULATORY AUTHORITY....87

HIGHLIGHTS / SUMMARY OF THE SCHEME

Investment objective	The Scheme aims to provide reasonable returns commensurate with low risk and providing a high level of liquidity, through investments made primarily in overnight securities having maturity of 1 business day. However, there can be no assurance that the investment objective of the Scheme will be achieved. The Scheme does not guarantee/indicate any returns.
Liquidity	The Scheme offers Units for Subscription and Redemption at NAV based prices on all Business Days on an ongoing basis, commencing not later than 5 business days from the date of allotment. The AMC shall dispatch the redemption proceeds within 10 business days from date of receipt of redemption request from the Unit holder.
Benchmark	NIFTY 1D Rate Index
Transparency / NAV Disclosure Standard Obs. 17 (a)	The AMC will calculate and disclose the first NAV not later than 5 business days from the date of allotment. Subsequently the AMC will calculate and update the NAV of the Scheme on all the Business Days. The AMC shall update the NAVs on the website of the AMC (www.dhflpramericamf.com) and of the Association of Mutual Funds in India – AMFI (www.amfiindia.com) before 9.00 p.m. on every Business Day. If the NAVs are not available before the commencement of Business Hours on the following day due to any reason, the Mutual Fund shall issue a press release giving reasons and explaining when the Mutual Fund would be able to publish the NAV. Investor may write to AMC for availing facility of receiving the latest NAVs through SMS The AMC, shall disclose portfolio (along with ISIN) in a user friendly & downloadable spreadsheet format, as on the last day of the month/half year for the scheme(s) on its website www.dhflpramericamf.com and on the website of AMFI www.amfiindia.com within 10 days from the close of each month/half year. In case of unitholders whose email addresses are registered with DHFL Pramerica Mutual Fund, the AMC shall send via email both the monthly and half yearly statement of scheme portfolio within 10 days from the close of each month/half year respectively. The AMC shall publish an advertisement every half-year, in the all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of the half yearly statement of the schemes portfolio on the AMC's website www.dhflpramericamf.com and on the website of AMFI (www.amfiindia.com). The AMC shall provide physical copy of the statement of scheme portfolio without any cost, on specific request received from a unitholder.

<table>
<tr><td></td><td></td></tr>
<tr><td>Loads</td><td>Entry Load: Not Applicable (Note:- The upfront commission on investment made by the investor, if any, shall be paid to the distributor (AMFI registered distributor/ARN Holder) directly by the investor, based on the investor's assessment of various factors including service rendered by the distributor.)

Exit Load:- Nil

The entire exit load (net of Goods and Services Tax), charged, if any, shall be credited to the Scheme.

For more details on Load Structure, refer to the paragraph ‘Load Structure’.</td></tr>
<tr><td>Plans & Options</td><td>The Scheme shall offer two plans viz. Regular Plan and Direct Plan.

Direct Plan is only for investors who purchase /subscribe Units in the Scheme directly with the Fund and is not available for investors who route their investments through a Distributor and is offered in accordance with Para D of SEBI Circular no. CIR/IMD/DF/21/2012 dated September 13, 2012.

Each Plan has two Options, viz., Growth Option and Dividend Option. Dividend Option has the following two facilities:

i. Dividend Payout facility;
ii. Dividend Re-investment facility.

Dividend Frequency - Reinvestment: Daily, Weekly,
If distributor code is mentioned in application form but 'Direct plan' is mentioned in the scheme name, the distributor code will be ignored and the application will be processed under direct plan" & in case neither distributor code nor "Direct” is indicated in the application form, the same will be treated as direct plan.

The following shall be the treatment of applications under "Direct" / "Regular" Plans:

<table>
<tr><th>Scenario</th><th>Distributor Code (ARN Code) mentioned by the Investor</th><th>Plan mentioned by the Investor</th><th>Default Plan</th></tr>
<tr><td>1</td><td>Not mentioned</td><td>Not mentioned</td><td>Direct Plan</td></tr>
<tr><td>2</td><td>Not mentioned</td><td>Direct</td><td>Direct Plan</td></tr>
<tr><td>3</td><td>Not mentioned</td><td>Regular</td><td>Direct Plan</td></tr>
<tr><td>4</td><td>Mentioned</td><td>Direct</td><td>Direct Plan</td></tr>
<tr><td>5</td><td>Direct</td><td>Not Mentioned</td><td>Direct Plan</td></tr>
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	<table><tr><td>6</td><td>Direct</td><td>Regular</td><td>Direct Plan</td></tr><tr><td>7</td><td>Mentioned</td><td>Regular</td><td>Regular Plan</td></tr><tr><td>8</td><td>Mentioned</td><td>Not Mentioned</td><td>Regular Plan</td></tr></table> In cases of wrong/ invalid/ incomplete ARN codes mentioned on the application form, the application shall be processed under Regular Plan. The AMC shall contact and obtain the correct ARN code within 30 calendar days of the receipt of the application form from the investor/ distributor. In case, the correct code is not received within 30 calendar days, the AMC shall reprocess the transaction under Direct Plan from the date of application without any exit load. **A. Default Option/Sub-option:** The investor must clearly specify his/her choice of Option/Sub-option in the application form, in the absence of which, the Default Option/Sub-option would be applicable and the application will be processed accordingly: **Default Option:** Growth Option (if the investor has not indicated choice between 'Growth' or 'Dividend' Options). **Default Frequency under Dividend Option: Daily** **Default Sub-option Under Dividend Option**: Dividend Reinvestment Plan. It must be distinctly understood that the actual declaration of dividend and frequency thereof is at the sole discretion of Board of Directors of the Trustee Company. There is no assurance or guarantee to the Unit holders as to the rate of dividend distribution nor that the dividend will be paid regularly. If the amount of Dividend payable under the Dividend Payout facility is Rs. 500/- or less, then the Dividend would be compulsorily reinvested in the option of the Scheme. All plans/options under the Scheme shall have common portfolio.
Minimum Amount of Investment	**Initial Purchase** – Minimum of Rs. 100/- and in multiples of Re.1/- thereafter. **Additional Purchase** - Minimum of Rs.100/- and in multiples of Re.1/- thereafter or 100 Units.
Transaction charges	In accordance with SEBI Circular No. IMD/ DF/13/ 2011 dated August 22, 2011 read with circular no. CIR/ IMD/ DF/ 21/ 2012 dated September 13, 2012 , the AMC/ Fund shall deduct a Transaction Charge on per purchase / subscription of Rs. 10,000/- and above, as may be received from new investors (an investor who invests for the first time in any mutual fund schemes) and existing investors. Such deduction shall be as under (provided the distributor has opted in to receive the transaction charges). Please note that the distributor shall have the option to opt in or opt out based on the type of the product):-

	• For the new investor a transaction charge of Rs 150/- shall be levied for per purchase / subscription of Rs 10,000/- and above; and • For the existing investor a transaction charge of Rs 100/- shall be levied for per purchase / subscription of Rs 10,000/- and above. The transaction charge shall be deducted from the subscription amount and paid to the distributor and the balance amount (net of transaction charges) shall be invested. The transaction charges and the net investment amount and the number of units allotted will be clearly mentioned the Account Statement issued by the Mutual Fund. Distributors may choose to opt out of charging the transaction charge. In case of investments through Systematic Investment Plan (SIP) the transaction charges shall be deducted only if the total commitment through SIP (i.e. amount per SIP installment x No. of installments) amounts to Rs. 10,000/- and above. In such cases, the transaction charges shall be deducted in 3-4 installments. However, the Transaction charges shall not be deducted if: a) The amount per purchases /subscriptions is less than Rs. 10,000/- ; b) The transaction pertains to other than purchases/ subscriptions relating to new inflows such as Switch/STP/ DTP, etc. c) Purchases/Subscriptions made directly with the Fund through any mode (i.e. not through any distributor/agent). d) The Distributor has opted out for levy of transaction charges. Upfront commission to distributors shall continue to be paid by the investor directly to the distributor by a separate cheque based on his assessment of various factors including the service rendered by the distributor.

I. INTRODUCTION

A. RISK FACTORS

Standard Obs. 2

i. STANDARD RISK FACTORS:

- Investment in Mutual Fund Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal;
- As the price/value/interest rates of the securities in which the Scheme invests fluctuates, the value of your investment in the Scheme may go up or down;
- Past performance of the Sponsor/AMC/Mutual Fund does not guarantee future performance of the Scheme;
- The name of the Scheme does not in any manner indicate either the quality of the scheme or its future prospects and returns;
- Save as otherwise provided in the Regulations, the Sponsor is not responsible or liable for any loss resulting from the operation of the Scheme beyond the initial contribution of Rs.1,00,000/- made by it towards setting up the Fund;
- The present Scheme is not guaranteed or assured return schemes.

ii. SCHEME SPECIFIC RISK FACTORS

Some of the Scheme specific risk factors include, but not limited, to the following:-

1. Risk associated with investing in Fixed Income Securities

- **Interest Rate Risk**: Market value of fixed income securities is generally inversely related to interest rate movement. Accordingly, value of portfolio of the scheme may fall if the market interest rate rise and may appreciate when the market interest rate comes down.

- **Credit Risk: -** This is risk associated with default on interest and /or principal amounts by issuers of fixed income securities. In case of a default, scheme may not fully receive the due amounts and NAV of the scheme may fall to the extent of default.

- **Spread Risk: -** Credit spreads on corporate bonds may change with varying market conditions. Market value of debt securities in portfolio may depreciate if the credit spreads widen and vice –versa. Similarly, in case of floating rate securities, if the spreads over the benchmark security / index widen, then the value of such securities may depreciate.

- **Liquidity Risk: -** Liquidity condition in market varies from time to time. In an environment of tight liquidity, necessity to sell securities may have higher than usual impact cost. Further, liquidity of any particular security in portfolio may lessen depending on market condition, requiring higher discount at the time of selling.

- **Counterparty Risk: -** This is the risk of failure of counterparty to a transaction to deliver securities against consideration received or to pay consideration against securities delivered, in full or in part or as per the agreed specification. There could be losses to the Scheme in case of a counterparty default.

- **Re-investment Risk: -** Investment in fixed income securities carries re-investment risk. Interest rates prevailing on the coupon payment or maturity date may differ from the

purchase yield of the security. This may result in final realized yield to be lower than that expected at the time of purchase.

- **Risk associated with Exposure to Repos: -** Although repos are collateralized transactions, they are still exposed to Counterparty Risk and the Credit Risk (explained above) associated with the collateral. As far as the counterparty risk is concerned, the investor should be able to liquidate the securities received as collateral, thus largely offsetting any loss. Against this the seller /lender of bonds will hold cash or other securities as protection against non return of the lent securities. In both the cases it is to be ensured that the realisable value equals or exceeds the exposure. There is also the concentration risk resulting from illiquid issues which are used as collateral in the transaction.

- The Scheme at times may receive large number of redemption requests, leading to an asset-liability mismatch and therefore, requiring the investment manager to make a distress sale of the securities leading to realignment of the portfolio and consequently resulting in investment in lower yield instruments

- **Risks associated with unrated instruments: -** Investments in unrated instruments are subject to the risk associated with investments in any other fixed income securities, as referred above. However, investments in unrated instruments are considered to be subject to greater risk of loss of principal and interest than rated instruments.

2. Risks associated with investing in Tri-Party Repo through CCIL (TREPS)

The mutual fund is a member of securities segment and Tri-party Repo trade settlement of the Clearing Corporation of India (CCIL). All transactions of the mutual fund in government securities and in Tri-party Repo trades are settled centrally through the infrastructure and settlement systems provided by CCIL; thus reducing the settlement and counterparty risks considerably for transactions in the said segments. CCIL maintains prefunded resources in all the clearing segments to cover potential losses arising from the default member. In the event of a clearing member failing to honour his settlement obligations, the default Fund is utilized to complete the settlement. The sequence in which the above resources are used is known as the "Default Waterfall". As per the waterfall mechanism, after the defaulter's margins and the defaulter's contribution to the default fund have been appropriated, CCIL's contribution is used to meet the losses. Post utilization of CCIL's contribution if there is a residual loss, it is appropriated from the default fund contributions of the non-defaulting members. Thus the scheme is subject to risk of the initial margin and default fund contribution being invoked in the event of failure of any settlement obligations. In addition, the fund contribution is allowed to be used to meet the residual loss in case of default by the other clearing member (the defaulting member).

Risk Mitigation Measures by AMC:

The AMC has structured an internal credit risk management process. The process comprise of detailed analysis of both quantitative and qualitative factors, including financial statement analysis, business outlook, future expansion/ capex plans, capital market data, management reputation, corporate governance, capital raising pattern, equity market inputs, etc and other relevant factors as deemed appropriate. Ratings assigned by the recognised external rating agencies are also taken into account. Based on the analysis an internal grade is assigned to each issuer. Taking the internal grading of the issuers into account, the credit portfolio is constructed judicially to attain scheme objectives while balancing the credit risk profile of the Scheme.

B. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME:

The Scheme shall have a minimum of 20 investors and no single investor shall account for more than 25% of the corpus of the Scheme. However, if such limit is breached during the NFO of the Scheme, the Fund will endeavor to ensure that within a period of three months or the end of the succeeding calendar quarter from the close of the NFO of the Scheme, whichever is earlier, the Scheme complies with these two conditions. In case the Scheme does not have a minimum of 20 investors in the stipulated period, the provisions of Regulation 39(2)(c) of the SEBI (MF) Regulations would become applicable automatically without any reference from SEBI and accordingly the Scheme shall be wound up and the units would be redeemed at applicable NAV. The two conditions mentioned above shall also be complied within each subsequent calendar quarter thereafter, on an average basis, as specified by SEBI. If there is a breach of the 25% limit by any investor over the quarter, a rebalancing period of one month would be allowed and thereafter the investor who is in breach of the rule shall be given 15 days notice to redeem his exposure over the 25% limit. Failure on the part of the said investor to redeem his exposure over the 25% limit within the aforesaid 15 days would lead to automatic redemption by the Mutual Fund on the applicable Net Asset Value on the 15th day of the notice period. The Fund shall adhere to the requirements prescribed by SEBI from time to time in this regard.

C. SPECIAL CONSIDERATIONS

- Prospective investors should study this Scheme Information Document ('SID) and Statement of Additional Information ('SAI') carefully in its entirety and should not construe the contents hereof as advise relating to legal, taxation, financial, investment or any other matters and are advised to consult their legal, tax, financial and other professional advisors to determine possible legal, tax, financial or other considerations of subscribing to or redeeming units, before making a decision to invest / redeem / hold Units.

- Neither this SID or SAI nor the Mutual Fund has been registered in any jurisdiction outside India. The distribution of this SID in certain jurisdictions may be restricted or totally prohibited and accordingly, persons who come into possession of this SID are required to inform themselves about, and to observe, any such restrictions and or legal compliance requirements. No persons receiving a copy of this SID or Key Information Memorandum and any accompanying application form in such jurisdiction may treat this SID or such application form as constituting an invitation to them to subscribe for Units, nor should they in any event use any such application form, unless such an invitation could lawfully be made to them in the relevant jurisdiction and such application form could lawfully be used without compliance of any registration or other legal requirements.

- This is not an offer for sale, or a solicitation of an offer to buy, in the United States or to any "US Person" of any Units of the Scheme. *"US Person" includes a natural person, residing in the United States or any entity organized or incorporated under the laws of the United States.* US Citizens living abroad may also be deemed "US Persons" under certain rules. The Scheme offered hereunder has not been and will not be registered under the United States Securities Act of 1933 as amended (the "Securities Act"), for offer or sale as part of its distribution and the Fund or the AMC have not been and will not be registered under the United States Investment Company Act of 1940. This does not constitute, and should not be construed as, "general solicitation or general advertising" as defined under Regulation D of the Securities Act, or "directed selling efforts" under Regulation S of the Securities Act.

- The AMC may have certain reporting obligations under U.S. tax laws in respect of investments by and payments to US based clients of the India operation. The AMC may also be obligated to withhold US tax under US tax laws, if the AMC makes any payment / distributions to US clients who do not have or who have not provided their US taxpayer ID, and also report all such payments to US clients in a (US) Form 1099. Thus, notwithstanding what is stated in the

foregoing paragraph, if any US based NRI or PIO invests in any schemes of the Mutual Fund, such investor may be required to fill in and sign the prescribed Form W-9 (including US taxpayer ID/Social Security Number), if he/she is a US citizen or US resident to avoid U.S. tax withholding, if required, at the time of any payments; and if such an investor is a not a US citizen or resident, he/she may be required fill in and sign the prescribed Form W-8. The respective forms are available at http://www.irs.gov/pub/irs-pdf/fw9.pdf and http://www.irs.gov/pub/irs-pdf/iw8ben.pdf

- The AMC, Trustee or the Mutual Fund have not authorized any person to issue any advertisement or to give any information or to make any representations, either oral or written, other than that contained in this SID or the SAI or as is provided by the AMC in connection with this offering. Prospective investors are advised not to rely upon any information or representation not incorporated in the SID or SAI or provided by the AMC as having been authorized by the Mutual Fund, the AMC or the Trustee. Any subscription, purchase or sale made by any person on the basis of statements or representations which are not contained in this SID or which are inconsistent with the information contained herein shall be solely at the risk of the investor.

- Investment decisions made by the Investment Manager may not always be profitable.

- Pursuant to the provisions of Prevention of Money Laundering Act, 2002 and U.S. Office of Foreign Assets Control (OFAC) laws and regulations, if after due diligence, the AMC believes that any transaction is suspicious in nature as regards money laundering or violating any provisions of the OFAC laws and regulations, on failure to provide required documentation, information, etc. by the investor, the AMC shall have absolute discretion to report such suspicious transactions to Financial Intelligence Unit – India (FIU-IND and/or Prudential Financial Inc or its affiliates for reporting under OFAC laws and regulations and/or to freeze the Units under folios of the investor(s), reject any application(s) / allotment of Units.

- The Mutual Fund may disclose details of the investor's account and transactions there under to those intermediaries whose stamp appears on the application form. In addition, the Mutual Fund may disclose such details to the bankers, as may be necessary for the purpose of effecting payments to the investor. The Fund may also disclose such details to regulatory and statutory authorities/bodies as may be required or necessary.

- The tax benefits described in this Scheme Information Document and Statement of Additional Information are as available under the present taxation laws and are available subject to relevant conditions. The information given is included only for general purpose and is based on advice received by the AMC regarding the law and practice currently in force in India as on the date of this Scheme Information Document and the Unit holders should be aware that the relevant fiscal rules or their interpretation may change. As is the case with any investment, there can be no guarantee that the tax position or the proposed tax position prevailing at the time of an investment in the Scheme will endure indefinitely. In view of the individual nature of tax consequences, each Unit holder is advised to consult his / her own professional tax advisor.

Investors are urged to study the terms of the offer carefully before investing in the Scheme, and to retain this SID and the SAI for future reference.

D. DEFINITIONS

AMC or Asset Management Company or Investment Manager	DHFL Pramerica Asset Managers Private Limited incorporated under the provisions of the Companies Act, 1956 and approved by SEBI to act as the Asset Management Company for the scheme(s) of DHFL Pramerica Mutual Fund.
Applicable NAV	NAV applicable for Purchase or Redemption or Switching of Units based on the time of the Business Day on which the application is time stamped.
ASBA	Application Supported by Blocked Amount
Book Closure	The period during which the Asset Management Company would temporarily suspend sale, redemption and switching of Units.
Business Day	A day other than:- i) Saturday and Sunday; or ii) A day on which the banks in Mumbai and / or RBI are closed for business / clearing; or iii) A day on which the National Stock Exchange of India Limited and / or the Stock Exchange, Mumbai are closed; or iv) A day which is a public and / or bank holiday at an Investor Service Centre (ISC)/Official Point of Acceptance (OPA) where the application is received; or v) A day on which subscription / redemption / switching of Units is suspended by the AMC; or vi) A day on which normal business cannot be transacted due to storms, floods, bandhs, terrorist attack, strikes or such other events as the AMC may specify from time to time. vii) a day on which the Money Markets are closed or otherwise not accessible. The AMC reserves the right to declare any day as a Business Day or otherwise at any or all Investor Service Centres/Official Points of Acceptance.
Business Hours	9.30 a.m. to 5.30 p.m. on all Business Day(s) or such other time as may be applicable from time to time.
Cut-off timing	In respect of subscriptions, redemptions and switches received by the Scheme, it means the outer limit of timings within a Business Day which are relevant for determination of the NAV / related prices to be applied for a transaction.
Custodian	A person who has been granted a certificate of registration to carry on the business of custodian of securities under the Securities and Exchange Board of India (Custodian of Securities) Regulations 1996, which for the time being in respect of DHFL Pramerica Mutual Fund is Standard Chartered Bank.
Depository	Depository as defined in the Depositories Act, 1996.
Derivative	Means:-

	(i) a security derived from a debt instrument, share, loan whether secured or unsecured, risk instrument or contract for differences or any other form of security; or (ii) a contract which derives its value from the prices, or index of prices, or underlying securities.
Dividend	Income distributed by the Mutual Fund on the Units.
FII	Foreign Institutional Investor, registered with SEBI under the Securities and Exchange Board of India (Foreign Institutional Investors) Regulations, 1995, as amended from time to time.
First Time Mutual Fund Investor	An investor who invests for the first time ever in any mutual fund either by way of Subscription or via Systematic Investment Plan.
Gilts or Government Securities	Securities created and issued by the Central Government and/ or a State Government (including Treasury Bills) or Government Securities as defined in the Public Debt Act, 1944, as amended or re-enacted from time to time.
GOI	Government of India.
IMA	The Investment Management Agreement dated July 30, 2009 entered into between DHFL Pramerica Trustees Private Limited and DHFL Pramerica Asset Managers Private Limited, as amended from time to time.
ISC	The offices of the AMC and/or the RTA or such other centres/offices, which are designated as Investor Service Centre by the AMC from time to time.
Load	In the case of Redemption / Switch out of a Unit, the amount deducted from the Applicable NAV on the Redemption / Switch out (Exit Load) and in the case of Sale / Switch in of a Unit, amount to be paid by the investor on the Sale / Switch in of a Unit (Entry Load) in addition to the Applicable NAV.
Money Market Instruments	Includes Commercial Papers, Commercial Bills, Treasury Bills, Government Securities having an unexpired maturity upto one year, Call or Notice Money, Certificate of Deposit, Usance Bills and any other like instruments as specified by the Reserve Bank of India from time to time.
Mutual Fund or the Fund	DHFL Pramerica Mutual Fund, a trust set up under the provisions of the Indian Trusts Act, 1882 and registered with SEBI under Securities and Exchange Board of India (Mutual Funds) Regulations, 1996.
Net Asset Value or NAV	Net Asset Value per Unit of the Scheme, calculated in the manner described in this Scheme Information Document or as may be prescribed by the SEBI (Mutual Funds) Regulations, 1996 from time to time.
Rating	An opinion regarding securities, expressed in the form of standard symbols or in any other standardized manner, assigned by a credit rating agency and used by the issuer of such securities, to comply with any requirement of the SEBI (Credit Rating Agencies) Regulations, 1999.
RBI	Reserve Bank of India, established under the Reserve Bank of India Act, 1934.

Record Date	Record date is the date which is considered for the purpose of determining the eligibility of the investors whose names appear in the Scheme's Unitholders' register for receiving Dividend in accordance with SEBI (Mutual Funds) Regulations, 1996.
Redemption / Repurchase	Redemption of Units of the Scheme in accordance with the Regulations.
Registrar, Registrar & Transfer Agent, RTA,	Karvy Fintech Pvt. Ltd (Karvy), Hyderabad, currently acting as registrar to the Scheme(s) of DHFL Pramerica Mutual Fund, or any other Registrar appointed by the AMC from time to time.
Regulatory Agency	GOI, SEBI, RBI, Income Tax Department or any other statutory authority or agency entitled to issue or give any directions, instructions or guidelines to the Mutual Fund.
Statement of Additional Information or SAI	The document containing details of DHFL Pramerica Mutual Fund, its constitution, and certain tax, legal and general information. SAI is legally a part of the Scheme Information Document.
Sale / Subscription	Sale of Units to consequent upon subscription by an investor under the Scheme.
Scheme	DHFL Pramerica Overnight Fund.
Scheme Information Document or SID	This document issued by DHFL Pramerica Mutual Fund, offering for Subscription of Units of DHFL Pramerica Overnight Fund read with any addendum which may be issued by the Mutual Fund from time to time.
SEBI	Securities and Exchange Board of India, established under the Securities and Exchange Board of India Act, 1992.
SEBI (MF) Regulations or Regulations	Securities and Exchange Board of India (Mutual Funds) Regulations, 1996, as amended from time to time
Short Selling	Selling a stock which the seller does not own at the time of the trade.
Sponsors	Prudential Financial, Inc. (PFI)* of U.S.A and Dewan Housing Finance Corporation Limited. *PFI is not affiliated in any manner with Prudential plc, a company incorporated in the United Kingdom.
Switch	Purchase/allotment of Unit(s) in any scheme of the Mutual Fund against Redemption of Unit(s) in another scheme of the Mutual Fund.
Stock Lending	Lending of securities to another person or entity for a fixed period of time, at a negotiated compensation in order to enhance returns of the portfolio.
Systematic Investment Plan or SIP	An investment plan enabling investors to save and invest in the Scheme on a recurrent basis for a specified period at predetermined intervals.
Systematic Transfer Plan or STP	An investment plan enabling Unitholders to transfer specified amounts from one scheme of DHFL Pramerica Mutual Fund to another on a recurrent basis

	for a specified period at predetermined intervals by providing a single / standing instruction.
Systematic Withdrawal Plan or SWP	A plan enabling Unitholders to withdraw / redeem fixed amounts from the Scheme on a recurrent basis for a specified period at predetermined intervals by providing a single / standing instruction.
Trust Deed	The Trust Deed dated July 28, 2009 establishing an irrevocable trust, named "DHFL Pramerica Mutual Fund", as amended by the first Deed of Amendment dated April 20, 2010 and by the second Deed of Amendment dated September 18, 2015 thereto, executed by and between the Sponsors /settler and the Trustee.
Trustee or Trustee Company	DHFL Pramerica Trustees Private Limited, incorporated under the provisions of the Companies Act, 1956 and appointed by the Settlor / Sponsors to act as the trustee to the Schemes of "DHFL Pramerica Mutual Fund".
Unit	The interest of the Unit holder which consists of each Unit representing one undivided share in the assets of the Scheme.
Unit holder	A person holding Units in the Fund.

INTERPRETATION

For all purposes of this SID, except as otherwise expressly provided or unless the context otherwise requires:-

a. All references to the masculine shall include the feminine and all references to the singular shall include the plural and vice versa.

b. All references to "Dollars" or "$" or USD refer to Dollars of United States of America and "Rs." or INR refer to Indian Rupees. A "Crore" means "ten million" and a "lakh" means a "hundred thousand".

c. All references to timings relate to Indian Standard Time (IST).

d. References to a day are to a calendar day, including a non Business Day.

E. DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

(i) The draft Scheme Information Document forwarded to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time;

(ii) All legal requirements connected with the launching of the Scheme and also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with;

(iii) The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the proposed scheme;

(iv) The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.

Place: Mumbai
Date: December 26, 2018

Signature : sd/-
Name : Sandeep Kamath
Designation : Head – Compliance & Legal

II. INFORMATION ABOUT THE SCHEME

A. TYPE OF THE SCHEME

DHFL Pramerica Overnight Fund is an open ended debt scheme investing in overnight securities.

B. INVESTMENT OBJECTIVE OF THE SCHEME

The Scheme aims to provide reasonable returns commensurate with low risk and providing a high level of liquidity, through investments made primarily in overnight securities having maturity of 1 business day.

However, there is no assurance that the investment objective of the Scheme will be realized and the Scheme does not assure or guarantee any returns.

C. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Standard Obs. 14

The asset allocation in the Scheme under normal circumstances will be as follows:

Asset Class	Indicative Allocations (% of Total Assets)	Risk Profile
Treasury bills, government securities, (Tri Party Repo), Debt (Only PSU, PFI and other quasi government bodies) and money market instruments* with maturity on or before the next business day.	0% to 100%	Low

*Money market instruments includes commercial papers, commercial bills, treasury bills, Government securities having an unexpired maturity up to one year, call or notice money, certificate of deposit, usance bills, and any other like instruments as specified by the Reserve Bank of India from time to time.

The scheme will limit the investments into debt instruments with 1 day residual maturity only to Government securities, SDLs, PSUs. PFIs and other Quasi-government papers.

Standard Obs. 3, 4, 5 & 6

The Scheme does not intend to invest in overseas/foreign securities, derivatives and securitized debt. The Scheme shall also not participate in Credit Default Swaps.

Pending deployment of funds of the Scheme in securities in terms of the investment objective of the Scheme the AMC may park the funds of the Scheme in short term deposits of scheduled commercial banks, subject to the guidelines issued by SEBI vide its circular dated April 16, 2007, as amended from time to time.

The scheme may participate in corporate bond repo transactions and in accordance with extant SEBI/RBI guidelines and any subsequent amendments thereto specified by SEBI and/or RBI from time to time.

The cumulative gross exposure through money market instruments shall not exceed 100% of the net assets of the Scheme.

Subject to the SEBI Regulations, the asset allocation pattern indicated above may change from time to time, keeping in view market conditions, market opportunities, applicable regulations and political and economic factors. It must be clearly understood that the percentages stated

above are only indicative and not absolute. These proportions can vary substantially depending upon the perception of the fund manager; the intention being at all times to seek to protect the interests of the Unit holders and meet the objective of the relevant Scheme.. However, such changes would be for short term and defensive considerations. In case of deviation, the portfolio would be rebalanced within 30 calendar days from the date of deviation. Where the portfolio is not rebalanced within 30 calendar days, justification for the same shall be placed before the Investment Committee and reasons for the same shall be recorded in writing. The Investment Committee shall then decide on the course of action. However, at all times, the portfolio will adhere to the overall investment objective of the scheme.

D. WHERE WILL THE SCHEME INVEST?

Standard Obs.15

Subject to the Regulations and other prevailing laws as applicable, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities:

1) Securities created and issued by the Central and State Governments and/or repos/reverse repos in such Government Securities as may be permitted by RBI (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills)
2) Securities guaranteed by the Central and State Governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills)
3) Debt securities issued by domestic Government agencies and statutory bodies, which may or may not carry a Central/State Government guarantee.
4) Corporate debt securities (of both public and private sector undertakings)
5) Securities issued by banks (both public and private sector) as permitted by SEBI from time to time and development financial institutions
6) Money market instruments permitted by SEBI, having maturities of up to one year, or in alternative investment for the call money market.
7) Certificate of Deposits (CDs)
8) Commercial Paper (CPs)
9) The non-convertible part of convertible securities

Standard Obs. 4

10) Deposits with banks and other bodies corporate as may be permitted by SEBI from time to time.
11) Schemes managed by the AMC or the schemes launched by SEBI registered Mutual Funds, provided it is in conformity to the investment objectives of the Scheme and in terms of the prevailing Regulations.
12) Any other instruments, as may be permitted by RBI / SEBI / such other Regulatory Authority, from time to time.

The securities mentioned above could be listed or unlisted, privately placed, secured or unsecured, rated or un-rated and of any maturity, as enabled under SEBI Regulations/ circulars/ RBI. The securities may be acquired from primary market / initial public offer (IPO), secondary market operations, private placement or negotiated deals. For the present, the Scheme does not intend to enter into underwriting obligations. However, if the Scheme does enter into an underwriting agreement, it would do so after complying with the Regulations and with the requisite approval of the Board of the AMC.

E. WHAT ARE THE INVESTMENT STRATEGIES?

Standard Obs. 7

The investment objective of the Scheme is to generate returns by investing in debt and money market instruments with overnight maturity. The total assets of the Scheme will be invested in debt securities and money market instruments maturing on or before next Business Day. In case of securities with put and call options (daily or otherwise) the residual maturity (deemed or actual) shall be on or before the next Business Day. Investments under the Scheme would be made predominantly in Tri-Party Repo (TREP) , overnight reverse repos and fixed income securities/instruments with overnight maturity. The Scheme may invest in liquid funds for overnight deployment.

Risk Control

Since investing requires disciplined risk management, the AMC would incorporate adequate safeguards for controlling risks in the portfolio construction process

The risk control process involves reducing risks through portfolio diversification, taking care however not to dilute returns in the process. The AMC believes that this diversification would help achieve the desired level of consistency in returns. For investments in debt securities, the AMC aims to identify securities, which offer superior levels of yield at lower levels of risks. With the aim of controlling risks, rigorous and in-depth credit evaluation of the securities proposed to be invested in, will be carried out by the investment team of the AMC. Rated Debt instruments in which the Scheme invests will be of investment grade as rated by a credit rating agency. The AMC will be guided but not limited by the ratings of Rating Agencies such as CRISIL, CARE, ICRA and Fitch or any other rating agencies that may be registered with SEBI from time to time. In case a debt instrument is not rated, investment will be in accordance with Guidlines approved by the Board. Further, all investments in the unrated paper are periodically reviewed by Investment Committee and the Board of AMC & Trustee Company.

Standard Obs. 12

Position of Debt Market in India

The debt market in India is estimated at about Rs. 4,000,000 Crores as of now. A bulk of the debt market consists of Government Securities. Other instruments available currently include Corporate Debentures, Bonds issued by Financial Institutions, Commercial Paper, Certificates of Deposits and Securitized Debt. Securities in the Debt market typically vary based on their tenure and rating. Government Securities have tenures from one year to thirty years whereas the maturity period of the Corporate Debt varies from one year to fifteen years. Recently some banks have also issued perpetual bonds. Securities may be both listed and unlisted and increasingly most securities of maturities of over one year are being listed by issuers. While in the corporate bond market, deals are conducted over telephone and are entered on principal-to-principal basis, due to the introduction of the Reserve Bank of India's NDS- Order Matching system a significant proportion of the government securities market is trading on the new system. The yields and liquidity on various securities, as on December 20, 2018, are as under:

Issuer	**Instrument**	**Maturity**	**Yields (%)**	**Liquidity**
GOI	Treasury Bill	91 days	6.61%	High
GOI	Treasury Bill	364 days	6.97%	High
GOI	Short Dated	1-3 Years	6.85% - 7.00%*	High
GOI	Medium Dated	3-5 Years	7.00% - 7.15%*	High
GOI	Long Dated	5-10 Years	7.15%-7.30%*	High
Corporate	Taxable Bonds (AAA)	1-3 Years	8.10%-8.30%	Medium
Corporate	Taxable Bonds (AAA)	3-5 Years	8.10%-8.30%	Low to medium
Corporate	CPs (A1+)	3 months	7%-7.25%***	Medium to High
Corporate	CPs (A1+)	1 Yr	8.20%-8.40%***	Medium

*Semi-annual yield **Annualised yield ***Money Market yield

Portfolio Turnover

The Scheme is an open-ended scheme. It is expected that there would be a number of subscriptions and redemptions on a daily basis. Consequently, it is difficult to estimate with any reasonable measure of accuracy, the likely turnover in the portfolio.

Investments by the AMC in the Scheme

Standard Obs. 1

The AMC may invest in the Scheme, subject to the Regulations and to the extent permitted by its Board from time to time. As per the existing Regulations, the AMC will not charge investment management and advisory fee on the investment made by it in the Scheme.

F. FUNDAMENTAL ATTRIBUTES

Standard Obs. 8

Following are the Fundamental Attributes of the Scheme(s), in terms of Regulation 18 (15A) of the SEBI (Mutual Funds) Regulations:

i. Type of scheme - **An open ended debt scheme investing in overnight securities**
ii. Investment Objective and Asset Allocation – **Refer Section II, Point B & C**
iii. Terms of Issue:-
- Liquidity provisions such as listing, repurchase, redemption. **Refer Section III, Point no. 1 – NEW FUND OFFER (NFO)**
- Aggregate maximum fees and expenses charged to the Scheme. – **Refer Section IV, Point no. 2 – Annual Scheme recurring Expenses**
- Any safety net or guarantee provided (The Scheme is does not provide any guaranteed or assured return).

In accordance with Regulation 18(15A) of the SEBI (Mutual Funds) Regulations, the Trustee will ensure that no change in the Fundamental Attributes of the Scheme or the Trust or fees and expenses payable or any other change which would modify the Scheme and Options there under and affect the interest of the Unit holders is carried out unless:

a. a written communication about the proposed change is sent to each Unit holder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the head office of the Mutual Fund is situated; and
b. the Unit holders are given an option for a period of 30 days to exit at the prevailing NAV without any exit load.

G. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

Standard Obs. 9

The Benchmark for the Scheme is NIFTY 1D Rate Index.
The objective of this index is to measure the returns generated by market participants lending in the overnight market. The composition of the aforesaid benchmark is such that, it is most suited for comparing the performance of the scheme.

The Trustee/AMC reserves the right to change the benchmark for evaluating the performance of the Scheme from time to time, in conformity with the investment objective of the Scheme and the appropriateness of the benchmark, subject to SEBI guidelines and other prevalent guidelines.

H. WHO MANAGES THE SCHEME?

Mr. Kumaresh Ramakrishnan and Mr. Kunal Jain are involved in management of the Scheme.

Standard Obs. 10

Name, Designation, Age, Educational Qualifications & Tenure in managing scheme	**Experience**	**Name of schemes under his management**
Mr. Kumaresh Ramakrishnan Head- Fixed Income **Age:** 47 yrs **Qualification:** B.E. (Mumbai University) , MBA (MMS) **Tenure in managing scheme:** Not Applicable	Over 20 years of work experience in the Indian Fixed Income markets as under: • From March 08, 2016 - DHFL Pramerica Asset Managers Private Limited - Head - Fixed Income; • October 2005 - March 7, 2016 - Deutsche Asset Management (India) Private Limited – (last position held) - Head - Fixed Income; • 2000 - 2005 – Societe Generale (SG) - Senior Credit analyst; • 1996 - 2000 - Credit Analysis & Research Ltd. (CARE) - Senior Rating analyst.	DHFL Pramerica Hybrid Equity Fund (Debt Portion), DHFL Pramerica Equity Savings Fund (Debt Portion), DHFL Pramerica Hybrid Debt Fund (Debt Portion), DHFL Pramerica Arbitrage Fund, DHFL Pramerica Insta Cash Fund (Jointly with Mr. Kunal Jain), DHFL Pramerica Ultra Short Term Fund (Jointly with Mr. Kunal Jain), DHFL Pramerica Low Duration Fund, DHFL Pramerica Short Maturity Fund (Jointly with Mr. Puneet Pal), DHFL Pramerica Credit Risk Fund, DHFL Pramerica Fixed Duration Fund - Series AP, AQ, AR, AT, AU, AW, AX,AY, AZ, BA, BB, BC and BE.
Mr. Kunal Jain **Fund Manager - Fixed Income** **Age:** 33 Years **Qualification:** M.B.A Finance & Marketing **Tenure in managing scheme:** Not Applicable	Over 10 years of experience in the fund management of fixed income securities: • January 05, 2018 onwards - Fund Manager - Fixed Income - DHFL Pramerica Asset Managers Pvt. Ltd. • September 2016 to December 2017 - Fund Manager - Fixed Income - Indiabulls Asset Management Company Ltd. • August 2014 to August 2016 - Fund Manager - Fixed Income - LIC Mutual	DHFL Pramerica Ultra Short Term Fund (Jointly with Mr. Kumaresh Ramakrishnan)

	Fund Asset Management Ltd. January 2008 to July 2014 - Kotak Mahindra Asset Management Company Ltd. Last position held - Dealer - Fixed Income.	

Standard Obs. 11

I. WHAT ARE THE INVESTMENT RESTRICTIONS?

Pursuant to Regulations, specifically the Seventh Schedule and amendments thereto, the following investment restrictions are currently applicable to the Scheme:

- The Scheme shall not invest more than 10% of its net assets in debt instruments comprising money market & non money market instruments issued by a single issuer, which are rated not below investment grade by a credit rating agency authorized to carry out such activity under the SEBI Act. Such investment limit may be extended to 12% of the net assets of the Scheme with the prior approval of the Trustees and the Board of the AMC. Such limit shall not be applicable for investments in government securities, treasury bills & Tri-party repo. Provided further that investment within such limit can be made in mortgage backed securitised debts which are rated not below investment grade by a credit rating agency registered with SEBI.

- The Scheme shall not invest more than 10% of its net assets in unrated debt instruments issued by a single issuer and the total investment in such instruments shall not exceed 25% of the net assets of the Scheme. All such investments shall be made with the prior approval of the Trustees and the Board of the AMC. All such investments shall be made with the prior approval of the Trustees and the Board of the AMC or a committee constituted in this behalf

- The Scheme may invest in another scheme of the Mutual Fund or any other mutual fund. The aggregate inter-scheme investment made by all the schemes under the same management or in schemes under management of any other asset management company shall not exceed 5% of the net asset value of the Fund. No investment management fees shall be charged by the Scheme for investing in other schemes of the Mutual Fund or in the schemes of any other mutual fund.

- The Scheme shall not make any investment in:

  a. Any unlisted Security of an associate or group company of the Sponsors; or
  b. Any Security issued by way of private placement by an associate or group company of the Sponsors; or
  c. the listed Securities of group companies of the Sponsors which is in excess of 25% of the net assets of the Scheme of the Mutual Fund.

- Transfer of investments from one scheme to another scheme in the Mutual Fund is permitted provided –

  a) such transfers are done at the prevailing market price for quoted instruments on Spot Basis (Spot Basis shall have the same meaning as specified by a stock exchange for spot transactions); and
  b) the Securities so transferred shall be in conformity with the investment objective of the Scheme to which such transfer has been made.

- The Mutual Fund shall get the Securities purchased or transferred in the name of the Fund on account of the Scheme, wherever investments are intended to be of a long-term nature.

- The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases take delivery of the relevant securities and in all cases of sale, deliver the securities. The Mutual Fund may however engage in short selling of securities in accordance with the framework relating to short selling and securities lending and borrowing specified by SEBI. Further that the Mutual Fund shall enter into derivatives transactions in a recognised stock exchange, subject to the framework specified by SEBI. The sale of government securities already contracted for purchase shall be permitted in accordance with the guidelines issued by the RBI in this regard.

- The Scheme shall not invest in a Fund of Funds scheme.

- Pending deployment of funds of a Scheme in terms of the investment objectives of the Scheme, the AMC may invest the funds of the Scheme in short term deposits of scheduled commercial banks in accordance with the guidelines set out by SEBI under the Regulations. The Scheme will comply with the following guidelines/restrictions for parking of funds in short term deposits:-

    a. "Short Term" for parking of funds shall be treated as a period not exceeding 91 days.
    b. Such short-term deposits shall be held in the name of the Scheme.
    c. The Scheme shall not park more than 15% of the net assets in short term deposit(s) of all the scheduled commercial banks put together. However, such limit may be raised to 20% with the approval of the Trustee.
    d. Parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
    e. The Scheme shall not park more than 10% of the net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries.
    f. The Scheme shall not park funds in short-term deposit of a bank which has invested in the said Scheme.

g. AMC shall not charge any investment management and advisory fees for parking of funds in short term deposits of scheduled commercial banks in case of liquid and debt oriented schemes

However, the above provisions will not apply to term deposits placed as margins for trading in cash and derivatives market.

- Save as otherwise expressly provided under SEBI (Mutual Funds) Regulations, 1996, the Scheme shall not advance any loans.

- The Fund shall not borrow except to meet temporary liquidity needs of the Fund for the purpose of repurchase/redemption of Units or payment of interest and/or dividend to the Unit holders. Provided that the Fund shall not borrow more than 20% of the net assets of the individual Scheme and the duration of the borrowing shall not exceed a period of 6 month.

- Scheme shall not have total exposure exceeding 25% of its net assets in a particular sector (excluding investments in Bank Certificate of Deposits, Short Term Deposits with scheduled commercial banks, Tri-party repo, Government of India Securities, Treasury Bills and AAA rated Securities issued by Public Financial Institutions and Public Sector Banks). Provided that an additional exposure to financial services sector (over and above the limit of 25%) not exceeding 15% of the net assets of the Scheme shall be allowed by

way of increase in exposure to Housing Finance Companies (HFCs) only. Provided further that the additional exposure to such securities issued by HFCs are rated AA and above and these HFCs are registered with National Housing Bank and the total investment/exposure in HFCs shall not exceed 25% of the net assets of the Scheme.

- Total exposure of the Schemes in a group (excluding investments in securities issued by Public Sector Units, Public Financial Institution and Public Sector Banks) shall not exceed 20% of the net assets of the Scheme. Such investment limit may be extended to 25% of the net assets of the Scheme with the prior approval of the Board of Trustees. For this purpose, a group means a group as defined under regulation 2 (mm) of SEBI (Mutual Funds) Regulations, 1996 (Regulations) and shall include an entity, its subsidiaries, fellow subsidiaries, its holding company and its associates.

All investment restrictions shall be applicable at the time of making investment. The AMC/Trustee may alter these above stated restrictions from time to time to the extent the Regulations change, so as to permit the Scheme to make its investments in the full spectrum of permitted investments for mutual funds to achieve its respective investment objective.

J. HOW HAS THE SCHEME PERFORMED?

This Scheme is a new scheme and hence the same is not applicable.

K. PORTFOLIO OF THE SCHEME:

1. **Portfolio Holdings (Top 10 holdings) of the Scheme:** This Scheme is a new scheme and hence the same is not applicable.

2. **Sector Allocation:** This Scheme is a new scheme and hence the same is not applicable.

3. **Portfolio turnover ratio of the Scheme:** This Scheme is a new scheme and hence the same is not applicable.

L. AGGREGATE INVESTMENT IN THE SCHEME BY THE AMC'S BOARD OF DIRECTORS, FUND MANAGER AND OTHER KEY MANAGERIAL PERSONNEL:

This Scheme is a new scheme and hence the same is not applicable.

M. COMPARISON BETWEEN THE SCHEMES

<table>
<tr><th>Name & Type of the Scheme</th><th>Investment Objective</th><th>Asset Allocation</th><th>AUM as on 30.11.2018 (Rs. in Crs.)</th><th>No. of folios as on 30.11.2018</th></tr>
<tr><td>DHFL Pramerica Insta Cash Fund
(An Open ended liquid scheme)</td><td>The objective of the scheme is to generate steady returns along with high liquidity by investing in a portfolio of short-term, high quality</td><td>
<table>
<tr><th rowspan="2">Instruments</th><th colspan="2">Indicative allocations (% of total assets)</th><th rowspan="2">Risk Profile</th></tr>
<tr><th>Minimum</th><th>Maximum</th></tr>
</table>
</td><td>2,899.86</td><td>7,146</td></tr>
</table>

<table>
<tr>
<td></td>
<td>money market and debt instruments. However, there can be no assurance that the investment objective of the Scheme will be achieved. The Scheme does not guarantee/indicate any returns.</td>
<td>
<table>
<tr><td>Debt* and Money Market Instruments</td><td>0%</td><td>100%</td><td>Low to Medium</td></tr>
</table>
* Debt securities may include securitized debt upto 50% of the net assets

In accordance with the SEBI Circular No. SEBI/IMD/CIR No.13/150975/09 dated January 19, 2009, the investment pattern indicating the characteristics of portfolio of DPICPF has been revised as follows:
(a) With effect from May 01, 2009, DPICPF shall make investment in /purchase debt and money market securities with maturity of upto 91 days only.
(b) Such inter scheme transfer of securities held in other schemes having maturity of upto 91 days only shall be permitted in DPICPF.

If the Scheme decides to invest in securitised debt, it is the intention of the Investment Manager that such investments will not, normally exceed 50% of the corpus of the plan and if the Scheme decides to invest in foreign debt securities, it is the intention of the Investment Manager that such investments will not, normally exceed 25% of the assets of the Scheme.
</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Name & Type of the Scheme</td>
<td>Investment Objective</td>
<td>Asset Allocation</td>
<td>AUM as on 30.11.2018 (Rs. in Crs.)</td>
<td>No. of folios as on 30.11.2018</td>
</tr>
<tr>
<td>DHFL Pramerica Ultra Short Term Fund (An open ended ultra-short term debt scheme investing in instruments such that the Macaulay duration of the portfolio is between 3 months to 6 months)</td>
<td>The objective of the scheme is to provide liquidity and generate stable returns by investing in a mix of short term debt and money market instruments. However, there can be no assurance that the investment objective of the Scheme will be achieved. The Scheme does not</td>
<td>
<table>
<tr><td rowspan="2">Instruments</td><td colspan="2">Indicative allocations (% of total assets)</td><td rowspan="2">Risk Profile</td></tr>
<tr><td>Minimum</td><td>Maximum</td></tr>
<tr><td>Debt and Money Market Instruments including Government securities</td><td>0%</td><td>100%</td><td>Low to Medium</td></tr>
</table>
The Macaulay Duration of the portfolio will be maintained between 3 months to 6 months.
</td>
<td>380.79</td>
<td>2,700</td>
</tr>
</table>

<table>
<tr><td></td><td>guarantee/indicate any returns.</td><td>The Scheme may invest up to 50% of net assets in securitized debt.
If the Scheme decides to invest in foreign debt securities, such investments will not exceed 25% of the net assets of the Scheme.
The Scheme may also invest in derivatives instruments to the extent of 50% of the Net Assets as permitted vide SEBI Circular no. DNPD/Cir 29/2005 dated September 14, 2005 and SEBI Circular No. DNPD/Cir-30/2006 dated January 20, 2006, SEBI circular No. SEBI/DNPD/Cir-31/2006 dated September 22, 2006 and SEBI Circular No. Cir/ IMD/ DF/ 11/ 2010 dated August 18, 2010. The Scheme may use Fixed Income derivatives for such purposes as maybe permitted by the Regulations, including for the purpose of hedging and portfolio balancing, based on the opportunities available and subject to guidelines issued by SEBI and RBI from time to time.
The Scheme will not engage in scrip lending.
The Scheme may invest in repo of corporate debt securities in accordance with SEBI circular No. CIR/IMD/DF/19/2011 dated November 11, 2011 and SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012. The Scheme may invest in Credit Default Swaps (CDS) in accordance with SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012.
The Scheme may also invest in units of debt and liquid mutual fund schemes.</td><td></td><td></td></tr>
<tr><td>Name & Type of the Scheme</td><td>Investment Objective</td><td>Asset Allocation</td><td>AUM as on 30.11.2018 (Rs. in Crs.)</td><td>No. of folios as on 30.11.2018</td></tr>
<tr><td>DHFL Pramerica Low Duration Fund
(An open ended low duration debt scheme investing in instruments such that the Macaulay duration of the portfolio is between 6</td><td>The objective of the scheme is to seek to generate income through investment primarily in low duration debt & money market securities.

However, there can be no assurance that the investment objective of the Scheme will be achieved. The Scheme does not</td><td><table><tr><td rowspan="2">Instruments</td><td colspan="2">Indicative allocations (% of total assets)</td><td rowspan="2">Risk Profile</td></tr><tr><td>Minimum</td><td>Maximum</td></tr><tr><td>Debt and Money Market Instruments including Government securities</td><td>0%</td><td>100%</td><td>Low to Medium</td></tr></table></td><td>581.67</td><td>6,391</td></tr>
</table>

<table>
<tr><td>months to 12 months)</td><td>guarantee/ indicate any returns.</td><td>The Macaulay Duration of the portfolio will be maintained between 6 months to 12 months.

The Scheme may invest up to 50% of net assets in securitized debt.

If the Scheme decides to invest in foreign debt securities, such investments will not exceed 25% of the net assets of the Scheme.

The Scheme may invest up to derivatives instruments to the extent of 50% of the Net Assets as permitted vide SEBI Circular no. DNPD/Cir 29/2005 dated September 14, 2005 and SEBI Circular No. DNPD/Cir-30/2006 dated January 20, 2006, SEBI circular No. SEBI/DNPD/Cir-31/2006 dated September 22, 2006 and SEBI Circular No. Cir/ IMD/ DF/ 11/ 2010 dated August 18, 2010. The Scheme may use Fixed Income derivatives for such purposes as maybe permitted by the Regulations, including for the purpose of hedging and portfolio balancing, based on the opportunities available and subject to guidelines issued by SEBI and RBI from time to time.

The Scheme may invest in repo of corporate debt securities in accordance with SEBI circular No. CIR/IMD/DF/19/2011 dated November 11, 2011 and SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012.The Scheme may invest in Credit Default Swaps (CDS) in accordance with SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012.

The Scheme may also invest in units of debt and liquid mutual fund schemes.</td><td></td><td></td></tr>
<tr><td>Name & Type of the Scheme</td><td>Investment Objective</td><td>Asset Allocation</td><td>AUM as on 30.11.2018 (Rs. in Crs.)</td><td>No. of folios as on 30.11.2018</td></tr>
<tr><td>DHFL Pramerica Floating Rate Fund

(An open ended debt scheme predominantly investing in</td><td>The objective of the scheme is to seek to generate income through predominantly investing in a portfolio comprising of floating rate debt instruments.</td><td><table><tr><th rowspan="2">Instruments</th><th colspan="2">Indicative allocations (% of total assets)</th><th rowspan="2">Risk Profile</th></tr><tr><th>Minimum</th><th>Maximum</th></tr></table></td><td>216.39</td><td>206</td></tr>
</table>

floating rate instruments (including fixed rate instruments converted to floating rate exposures using swaps/ derivatives)	However, there is no assurance that the investment objective of the Scheme will be realized and the Scheme does not assure or guarantee any returns	<table><tr><td>Floating rate debt securities (including fixed rate instruments converted to floating rate exposures using swaps/ derivatives)</td><td>65%</td><td>100%</td><td>Low to Medium</td></tr><tr><td>Other debt securities including money market instruments</td><td>0%</td><td>35%</td><td>Low to Medium</td></tr></table> Floating rate instruments include fixed rate instruments with maturity upto 364 days as investments in such instruments gets re-priced within a year just like floating rate instruments where coupons are reset periodically. The Scheme may invest up to 50% of the net assets in securitized debt. If the Scheme decides to invest in foreign debt securities, such investments will not exceed 25% of the net assets of the Scheme. The Scheme may also invest in derivatives instruments to the extent of 50% of the Net Assets as permitted vide SEBI Circular no. DNPD/Cir 29/2005 dated September 14, 2005 and SEBI Circular No. DNPD/Cir-30/2006 dated January 20, 2006, SEBI circular No. SEBI/DNPD/Cir-31/2006 dated September 22, 2006 and SEBI Circular No. Cir/ IMD/ DF/ 11/ 2010 dated August 18, 2010. The Scheme may use Fixed Income derivatives for such purposes as maybe permitted by the Regulations, including for the purpose of hedging and portfolio balancing, based on the opportunities available and subject to guidelines issued by SEBI and RBI from time to time. The fund manager may use derivative instruments to protect the downside risk; and that same security wise hedge positions would be excluded from the same. Investment and disclosure by the Scheme in derivatives will be in line with prevailing SEBI guidelines. The Scheme may invest in repo of corporate debt securities in accordance with SEBI circular No. CIR/IMD/DF/19/2011 dated November 11, 2011 and SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012. The Scheme may invest in Credit Default Swaps (CDS) inaccordance with			

<table>
<tr><td></td><td></td><td>SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012.
The Scheme may also invest in units of debt and liquid mutual fund schemes.
The Scheme retains the flexibility to invest across all the debt instruments, within the abovementioned asset allocation</td><td></td><td></td></tr>
<tr><td>Name & Type of the Scheme</td><td>Investment Objective</td><td>Asset Allocation</td><td>AUM as on 30.11.2018 (Rs. in Crs.)</td><td>No. of folios as on 30.11.2018</td></tr>
<tr><td>DHFL Pramerica Short Maturity Fund (An open ended short term debt scheme investing in instruments such that the Macaulay duration of the portfolio is between 1 year to 3 years)</td><td>The investment objective of the Scheme is to seek to generate returns with low to medium market risk for investors by investing in a portfolio of short - medium term debt and money market securities.
However, there can be no assurance that the investment objective of the Scheme will be achieved. The Scheme does not guarantee/indicate any returns.</td><td>
<table>
<tr><th rowspan="2">Instruments</th><th colspan="2">Indicative allocations (% of total assets)</th><th rowspan="2">Risk Profile**</th></tr>
<tr><th>Minimum</th><th>Maximum</th></tr>
<tr><td>Debt and Money Market Instruments including Government securities</td><td>0%</td><td>100%</td><td>Low to Medium</td></tr>
</table>
The Macaulay Duration of the portfolio will be maintained between 1 year to 3 years.
The Scheme may invest up to 50% of the net assets in securitized instruments.
If the Scheme decides to invest in foreign debt securities such investments will not exceed 25% of the net assets of the Scheme.
The Scheme may also invest in debt derivatives instruments to the extent of 50% of the Net Assets as permitted vide SEBI Circular no. DNPD/Cir 29/2005 dated September 14, 2005 and SEBI Circular No. DNPD/Cir-30/2006 dated January 20, 2006, SEBI circular No. SEBI/DNPD/Cir-31/2006 dated September 22, 2006 and SEBI Circular No. Cir/ IMD/ DF/ 11/ 2010 dated August 18, 2010. The Scheme may use Fixed Income derivatives for such purposes as maybe permitted by the Regulations, including for the purpose of hedging and portfolio balancing, based on the opportunities available and subject to guidelines issued by SEBI and RBI from time to time.
The Scheme may invest in repo of corporate debt securities in accordance with SEBI circular No. CIR/IMD/DF/19/2011 dated November 11, 2011</td><td>822.96</td><td>2,710</td></tr>
</table>

<table>
<tr><td></td><td></td><td>and SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012. The Scheme may invest in Credit Default Swaps (CDS) in accordance with SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012.
The Scheme may also invest in units of debt and liquid mutual fund schemes.</td><td></td><td></td></tr>
<tr><td>Name & Type of the Scheme</td><td>Investment Objective</td><td>Asset Allocation</td><td>AUM as on 30.11.2018 (Rs. in Crs.)</td><td>No. of folios as on 30.11.2018</td></tr>
<tr><td>DHFL Pramerica Banking and PSU Debt Fund (DPBPDF)

(An open ended debt scheme predominantly investing in Debt instruments of banks, Public Sector Undertakings, Public Financial Institutions and Municipal Bonds.)</td><td>The primary objective of the Scheme is to seek to generate income and capital appreciation by investing predominantly in debt instruments issued by banks, Public Sector Undertakings, Public Financial institutions and Municipal Bonds. However, there can be no assurance that the investment objective of the Scheme will be achieved. The Scheme does not guarantee/ indicate any returns.</td><td>
<table>
<tr><th rowspan="2">Instruments</th><th colspan="2">Indicative allocations (% of total assets)</th><th rowspan="2">Risk Profile</th></tr>
<tr><th>Minimum</th><th>Maximum</th></tr>
<tr><td>Money market and debt securities# issued by Banks, Public Sector Undertakings (PSU), Public Financial institutions (PFI) and Municipal Bonds</td><td>80%</td><td>100%</td><td>Low to Medium</td></tr>
<tr><td>Other Debt and Money Market Securities</td><td>0%</td><td>20%</td><td>Low to Medium</td></tr>
</table>
The Scheme may invest up to 50% of the net assets in securitized debt.
If the Scheme decides to invest in foreign debt securities, such investments will not exceed 20% of the net assets of the Scheme.
#including derivatives instruments to the extent of 50% of the Net Assets as permitted vide SEBI Circular no. DNPD/Cir 29/2005 dated September 14, 2005 and SEBI Circular No. DNPD/Cir-30/2006 dated January 20, 2006, SEBI circular No. SEBI/DNPD/Cir-31/2006 dated September 22, 2006 and SEBI Circular No. Cir/ IMD/ DF/ 11/ 2010 dated August 18, 2010. The Scheme may use Fixed Income derivatives for such purposes as maybe permitted by the Regulations, including for</td><td>101.52</td><td>150</td></tr>
</table>

<table>
<tr><td></td><td></td><td>the purpose of hedging and portfolio balancing, based on the opportunities available and subject to guidelines issued by SEBI and RBI from time to time. The Scheme will not have a leveraged position in derivatives.
The Scheme may invest in repo of corporate debt securities in accordance with SEBI circular No. CIR/IMD/DF/19/2011 dated November 11, 2011 and SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012. The Scheme may invest in Credit Default Swaps (CDS) in accordance with SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012.
The Scheme may also invest in units of debt and liquid mutual fund schemes.
The Scheme will not invest in script lending. The Scheme will not invest in equity linked debentures.</td><td></td><td></td></tr>
<tr><th>Name & Type of the Scheme</th><th>Investment Objective</th><th>Asset Allocation</th><th>AUM as on 30.11.2018 (Rs. in Crs.)</th><th>No. of folios as on 30.11.2018</th></tr>
<tr><td>DHFL Pramerica Credit Risk Fund
An open ended debt scheme predominantly investing in AA and below rated corporate bonds (excluding AA+ rated corporate bonds).</td><td>The investment objective of the Scheme is to seek to generate income and capital appreciation by investing predominantly in AA and below rated corporate debt (excluding AA+ rated corporate bonds).
However, there can be no assurance that the investment objective of the Scheme will be achieved. The Scheme does not guarantee/ indicate any returns.</td><td>
<table>
<tr><th rowspan="2">Instruments</th><th colspan="2">Indicative allocations (% of total assets)</th><th rowspan="2">Risk Profile</th></tr>
<tr><th>Minimum</th><th>Maximum</th></tr>
<tr><td>Corporate Debt Securities (AA* and below rated) $</td><td>65%</td><td>100%</td><td>Medium</td></tr>
<tr><td>Other debt instruments including Government Securities and Money Market Instruments $</td><td>0%</td><td>35%</td><td>Low to Medium</td></tr>
</table>
* excludes AA+ rated corporate bonds
$ The Scheme may invest up to 50% of the net assets in securitized debt.
If the Scheme decides to invest in foreign debt securities, such investments will not exceed 25% of the net assets of the Scheme.
The scheme may also invest in fixed income derivatives instruments to the extent of 50% of the net assets as permitted vide SEBI Circular no. DNPD/Cir 29/2005 dated September 14, 2005 and</td><td>986.80</td><td>5,049</td></tr>
</table>

<table>
<tr><td></td><td></td><td>SEBI Circular No. DNPD/Cir-30/2006 dated January 20, 2006, SEBI circular No. SEBI/DNPD/Cir-31/2006 dated September 22, 2006 and SEBI Circular No. Cir/ IMD/ DF/ 11/ 2010 dated August 18, 2010. The Scheme may use fixed income derivative instruments, subject to the guidelines as maybe issued by SEBI and RBI and for such purposes as maybe permitted from time to time, including for the purpose of hedging and portfolio balancing, based on the opportunities available. The Scheme will not have a leveraged position in derivatives.
The Scheme may invest in repo of corporate debt securities in accordance with SEBI circular No. CIR/IMD/DF/19/2011 dated November 11, 2011 and SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012. The Scheme may invest in Credit Default Swaps (CDS) in accordance with SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012.
The Scheme will not invest in scrip lending. The Scheme will not invest in equity linked debentures. The Scheme will not participate in short selling of securities.
The Scheme may also invest in units of debt and liquid mutual fund schemes.</td><td></td><td></td></tr>
<tr><td>Name & Type of the Scheme</td><td>Investment Objective</td><td>Asset Allocation</td><td>AUM as on 30.11.2018 (Rs. in Crs.)</td><td>No. of folios as on 30.11.2018</td></tr>
<tr><td>DHFL Pramerica Dynamic Bond Fund

(An open ended dynamic debt scheme investing across duration)</td><td>The objective of the Scheme is to seek to generate returns through active management of a portfolio of debt and money market instruments.
However, there is no assurance that the investment objective of the Scheme will be realized and the Scheme does not assure or guarantee any returns.</td><td>
<table>
<tr><th rowspan="2">Instruments</th><th colspan="2">Indicative allocations (% of total assets)</th><th rowspan="2">Risk Profile</th></tr>
<tr><th>Minimum</th><th>Maximum</th></tr>
<tr><td>Money market instruments & Debt Securities</td><td>0%</td><td>100%</td><td>Medium</td></tr>
</table>
The Scheme may invest up to 50% of the net assets in securitized debt.

If the Scheme decides to invest in foreign debt securities, such investments will not exceed 25% of the net assets of the Scheme.
</td><td>68.61</td><td>840</td></tr>
</table>

<table>
<tr><td></td><td></td><td>The scheme retains the flexibility to invest across all the securities in the debt and money markets instruments. The fund manager may use derivative instruments as may be permitted from time to time and as may be deemed appropriate.
The scheme may also invest in fixed income derivatives instruments to the extent of 100% of the net assets as permitted vide SEBI Circular no. DNPD/Cir 29/2005 dated September 14, 2005 and SEBI Circular No. DNPD/Cir-30/2006 dated January 20, 2006, SEBI circular No. SEBI/DNPD/Cir-31/2006 dated September 22, 2006 and SEBI Circular No. Cir/ IMD/ DF/ 11/ 2010 dated August 18, 2010. The Scheme may use fixed income derivative instruments, subject to the guidelines as maybe issued by SEBI and RBI and for such purposes as maybe permitted from time to time, including for the purpose of hedging and portfolio balancing, based on the opportunities available.
The Scheme may invest in repo of corporate debt securities in accordance with SEBI circular No. CIR/IMD/DF/19/2011 dated November 11, 2011 and SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012. The Scheme may invest in Credit Default Swaps (CDS) in accordance with SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012.
The Scheme may also invest in units of debt and liquid mutual fund schemes.</td><td></td><td></td></tr>
<tr><td>Name & Type of the Scheme</td><td>Investment Objective</td><td>Asset Allocation</td><td>AUM as on 30.11.2018 (Rs. in Crs.)</td><td>No. of folios as on 30.11.2018</td></tr>
<tr><td>DHFL Pramerica Medium Term Fund
(An open ended medium term debt scheme investing in instruments such that the Macaulay duration of the portfolio is between 3</td><td>To seek to generate income and capital appreciation by investing in a portfolio of debt and money market instruments.
However, there can be no assurance that the investment objective of the Scheme will be achieved. The Scheme does not guarantee/indicate any returns</td><td>
<table>
<tr><th rowspan="2">Instruments</th><th colspan="2">Indicative allocations (% of total assets)</th><th rowspan="2">Risk Profile</th></tr>
<tr><th>Minimum</th><th>Maximum</th></tr>
<tr><td>Debt and Money Market Instruments including Government securities</td><td>0%</td><td>100%</td><td>Low to Medium</td></tr>
</table>
The Macaulay Duration of the portfolio will be maintained between 3 years to 4 years.
</td><td>148.12</td><td>1,558</td></tr>
</table>

years to 4 years)		In case of adverse situations on account of interest rate movements, the Fund Manager, in the interest of investors, may reduce the portfolio duration of the Scheme upto 1 year. In such adverse situation, the Macaulay Duration of the portfolio will be maintained between 1 year to 4 years. The Scheme may invest up to 50% of net assets in securitized debt. If the Scheme decides to invest in foreign debt securities, such investments will not exceed 25% of the net assets of the Scheme. The scheme may also invest in fixed income derivatives instruments to the extent of 50% of the Net Assets as permitted vide SEBI Circular no. DNPD/Cir 29/2005 dated September 14, 2005 and SEBI Circular No. DNPD/Cir-30/2006 dated January 20, 2006, SEBI circular No. SEBI/DNPD/Cir-31/2006 dated September 22, 2006 and SEBI Circular No. Cir/ IMD/ DF/ 11/ 2010 dated August 18, 2010. The Scheme may use fixed income derivative instruments, subject to the guidelines as maybe issued by SEBI and RBI and for such purposes as maybe permitted from time to time, including for the purpose of hedging and portfolio balancing, based on the opportunities available. The Scheme will not have a leveraged position in derivatives. The Scheme may invest in repo of corporate debt securities in accordance with SEBI circular No. CIR/IMD/DF/19/2011 dated November 11, 2011 and SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012. The Scheme may invest in Credit Default Swaps (CDS) in accordance with SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012. The Scheme will not invest in scrip lending. The Scheme will not invest in equity linked debentures. The Scheme may also invest in units of debt and liquid mutual fund schemes.		
Name & Type of the Scheme	**Investment Objective**	**Asset Allocation**	**AUM as on 30.11.2018 (Rs. in Crs.)**	**No. of folios as on 30.11.2018**

<table>
<tr>
<td>DHFL Pramerica Premier Bond Fund

(An open ended debt scheme predominantly investing in AA+ and above rated corporate bonds)</td>
<td>The investment objective of the Scheme is to seek to generate income and capital appreciation by predominantly investing in AA+ and above rated corporate bonds. However, there can be no assurance that the investment objective of the Scheme will be achieved. The Scheme does not guarantee/indicate any returns.</td>
<td>
<table>
<tr><th rowspan="2">Instruments</th><th colspan="2">Indicative allocations (% of total assets)</th><th rowspan="2">Risk Profile **</th></tr>
<tr><th>Minimum</th><th>Maximum</th></tr>
<tr><td>Corporate Debt instruments (AA+ and above rated)</td><td>80%</td><td>100%</td><td>Low to Medium</td></tr>
<tr><td>Other debt (including Government securities) and Money Market Instruments</td><td>0%</td><td>20%</td><td>Low to Medium</td></tr>
</table>
The Scheme may invest up to 50% of net assets in securitized debt.
If the Scheme decides to invest in foreign debt securities, such investments will not exceed 20% of the net assets of the Scheme.
The Scheme will invest in derivatives only for the purpose of hedging and portfolio balancing and the exposure to derivatives shall be restricted to 50% of the net assets of the scheme.
The Scheme may invest in repo of corporate debt securities in accordance with SEBI circular No. CIR/IMD/DF/19/2011 dated November 11, 2011 and SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012. The Scheme may invest in Credit Default Swaps (CDS) in accordance with SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012.
The Scheme may also invest in units of debt and liquid mutual fund schemes.
</td>
<td>120.50</td>
<td>336</td>
</tr>
<tr>
<td>Name & Type of the Scheme</td>
<td>Investment Objective</td>
<td>Asset Allocation</td>
<td>AUM as on 30.11.2018 (Rs. in Crs.)</td>
<td>No. of folios as on 30.11.2018</td>
</tr>
<tr>
<td>DHFL Pramerica Gilt Fund (An open ended debt scheme investing in government securities</td>
<td>To seek to generate reasonable returns by investing in Central/State Government securities of various maturities.</td>
<td>
<table>
<tr><th rowspan="2">Instruments</th><th colspan="2">Indicative allocations (% of total assets)</th><th rowspan="2">Risk Profile **</th></tr>
<tr><th>Minimum</th><th>Maximum</th></tr>
</table>
</td>
<td>78.03</td>
<td>137</td>
</tr>
</table>

<table>
<tr>
<td>across maturities)</td>
<td>However, there can be no assurance that the investment objective of the Scheme will be achieved. The Scheme does not guarantee/indicate any returns</td>
<td>
<table>
<tr><td>Government Securities and T Bills</td><td>80%</td><td>100%</td><td>Low</td></tr>
<tr><td>Other Debt Securities$ and money market instruments</td><td>0%</td><td>20%</td><td>Low to Medium</td></tr>
</table>
$ The Scheme may invest up to 20% of the net assets in securitized debt.
If the Scheme decides to invest in foreign debt securities, such investments will not exceed 20% of the net assets of the Scheme.

The scheme will invest in derivatives only for the purpose of hedging and portfolio balancing, and the exposure to derivatives shall be restricted to 50% of the net assets of the scheme.

The Scheme may invest in repo of corporate debt securities in accordance with SEBI circular No. CIR/IMD/DF/19/2011 dated November11, 2011 and SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012. The Scheme may invest in Credit Default Swaps (CDS) in accordance with SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012.

The scheme will not engage in scrip lending.

The Scheme may also invest in units of debt and liquid mutual fund schemes.
</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Name & Type of the Scheme</td>
<td>Investment Objective</td>
<td>Asset Allocation</td>
<td>AUM as on 30.11.2018 (Rs. in Crs.)</td>
<td>No. of folios as on 30.11.2018</td>
</tr>
<tr>
<td>DHFL Pramerica Hybrid Debt Fund

(An Open Ended Hybrid Scheme investing predominantly in debt instruments)</td>
<td>The objective of Scheme is to seek to generate returns through investment primarily in Debt and Money Market Instruments and to generate capital appreciation by investing in equity and equity related instruments.</td>
<td>
<table>
<tr><th rowspan="2">Instruments</th><th colspan="2">Indicative allocations (% of total assets)</th><th rowspan="2">Risk Profile</th></tr>
<tr><th>Minimum</th><th>Maximum</th></tr>
<tr><td>Debt Instruments including Government</td><td>75%</td><td>90%</td><td>Low to</td></tr>
</table>
</td>
<td>20.75</td>
<td>592</td>
</tr>
</table>

	However, there is no assurance that the investment objective of the Scheme will be realized and the Scheme does not assure or guarantee any returns	<table><tr><td>Securities, Money Market Instruments and Securitised Debt*</td><td></td><td></td><td>Medium</td></tr><tr><td>Equity & Equity related instruments</td><td>10%</td><td>25%</td><td>Medium to High</td></tr><tr><td>Units issued by InVITs and REITs</td><td>0%</td><td>10%</td><td>Medium to High</td></tr></table> * Investment in Securitised Debt would be up to a maximum of 50% of the net assets of the Scheme. If the Scheme decides to invest in foreign securities, such investments will not exceed 25% of the net assets of the Scheme. The Scheme will not engage in scrip lending. The Scheme will invest in derivatives only for the purpose of hedging and portfolio balancing, as permitted under the Regulations and guidelines and the exposure to derivatives shall be restricted to 50% of the net assets of the Scheme. The Scheme may invest in repo of corporate debt securities in accordance with SEBI circular No. CIR/IMD/DF/19/2011 dated November 11, 2011 and SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012. The Scheme may invest in Credit Default Swaps (CDS) in accordance with SEBI Circular No. CIR/IMD/DF/23/2012 dated November 15, 2012. The Scheme may also invest in units of debt and liquid mutual fund schemes.			

III. UNITS AND OFFER

This section provides details you need to know for investing in the Scheme.

1. NEW FUND OFFER (NFO)

New Fund Offer Period This is the period during which a new scheme sells its units to the investors.	NFO opens on: [●] NFO closes on: [●] The AMC/Trustee reserves the right to close the NFO of the Scheme before the above mentioned date. The AMC/Trustee reserves the right to extend the closing date of the New Fund Offer Period, subject to the condition that the New Fund Offer shall not be kept open for more than 15 days. Any such changes shall be announced by way of a newspaper advertisement in one vernacular daily of Mumbai and one English national daily.
New Fund Offer Price This is the price per unit that the investors have to pay to invest during the NFO.	The New Fund Offer price will be Rs. 10 /- per unit.
Minimum Amount for Application in the NFO (For both Plans)	Rs. 100 and in multiples of Re. 1/- thereafter
Minimum Target amount This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return. However, if AMC fails to refund the amount within 5 business days from the closure of NFO, interest as specified by SEBI (currently 15% p.a.) will be paid to the investors from the expiry of 5 business days from the closure of NFO	In accordance with SEBI circular Cir/ IMD/ DF/ 15 /2014 dated June 20, 2014, the minimum target amount of the Scheme shall be Rs.20 Crores.
Maximum amount to be raised (if any) This is the maximum amount which can be collected during the NFO period, as decided by the AMC.	There will not be any maximum limit on the amount to be raised and the Fund will make full and firm allotment against all valid applications.
Plans / Options offered	The Scheme shall offer two plans viz. Regular Plan and Direct Plan.

Each Plan has two Options, viz., Growth Option and Dividend Option. Dividend Option has the following two facilities:

i. Dividend Payout facility;
ii. Dividend Re-investment facility.

Dividend Frequency - Reinvestment: Daily, Weekly,

Growth Option: - Dividends will not be declared under this Option. The income attributable to Units under this Option will continue to remain invested and will be reflected in the Net Asset Value of Units under this Option. Hence, the unit holders who opt for this Option will not receive any dividend.

Dividend Option: - Under the Dividend Option, dividend will be declared, subject to availability of distributable profits, as computed in accordance with SEBI (MF) Regulations. Under Dividend option, the following facilities are available:-

- **Dividend Payout Facility: –** Under this facility, dividends, if declared, will be paid (subject to deduction of tax at source, if any) to those Unit holders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Mutual Fund/ statement of beneficial ownership maintained by the Depositories, as applicable, on the notified record date.

- **Dividend Re-investment Facility: -** Under this facility, dividends, if declared, will be reinvested (subject to deduction of tax at source, if any) in the Scheme. Under this facility, the dividend due and payable to the Unit holders will be compulsorily and without any further act by the Unit holders, reinvested in the Dividend Option at the prevailing ex-dividend Net Asset Value per Unit on the record date.

The following shall be the treatment of applications under "Direct" / "Regular" Plans:

Scenario	Distributor Code (ARN Code) mentioned by the Investor	Plan mentioned by the Investor	Default Plan
1	Not mentioned	Not mentioned	Direct Plan
2	Not mentioned	Direct	Direct Plan
3	Not mentioned	Regular	Direct Plan
4	Mentioned	Direct	Direct Plan
5	Direct	Not Mentioned	Direct Plan
6	Direct	Regular	Direct Plan
7	Mentioned	Regular	Regular Plan

8	Mentioned	Not Mentioned	Regular Plan

In cases of wrong/ invalid/ incomplete ARN codes mentioned on the application form, the application shall be processed under Regular Plan. The AMC shall contact and obtain the correct ARN code within 30 calendar days of the receipt of the application form from the investor/ distributor. In case, the correct code is not received within 30 calendar days, the AMC shall reprocess the transaction under Direct Plan from the date of application without any exit load.

Default Option/Sub-option:

The investor must clearly specify his/her choice of Option/Sub-option in the application form, in the absence of which, the Default Option/Sub-option would be applicable and the application will be processed accordingly:

Default Option: Growth Option
(if the investor has not indicated choice between 'Growth' or 'Dividend' Options).
Default Frequency under Dividend Option: Daily

Default Sub-option Under Dividend Option: Dividend Reinvestment Plan.

It must be distinctly understood that the actual declaration of dividend and frequency thereof is at the sole discretion of Board of Directors of the Trustee Company. There is no assurance or guarantee to the Unit holders as to the rate of dividend distribution nor that the dividend will be paid regularly. If the amount of Dividend payable under the Dividend Payout facility is Rs. 500/- or less, then the Dividend would be compulsorily reinvested in the option of the Scheme.

All plans/options under the Scheme shall have common portfolio.

Direct Plan is only for investors who purchase /subscribe Units in the Scheme directly with the Fund and is not available for investors who route their investments through a Distributor and is offered in accordance with Para D of SEBI Circular no. CIR/IMD/DF/21/2012 dated September 13, 2012. **Investors may please note that the Direct Plan under the Scheme is meant for investors who understand the capital market, mutual funds and the risks associated therewith. The risks associated with the investments in the schemes of mutual funds may vary depending upon the investment objective, asset allocation and investment strategy of the Schemes and the investments may not be suited for all categories of investors. The AMC believes that investors investing under the Direct Plan of the Scheme are aware of the investment objective, asset allocation, investment strategy, risks associated therewith and other features of the Scheme and has taken an informed investment decision. Please note that SID, SAI, Key Information Memorandum or any other advertisements and its contents are for information only and do not constitute any investment advice or solicitation or offer for sale of units of the Scheme from the AMC.**

Dividend Policy	Under the Dividend option, the Trustee will have the discretion to declare the dividend, subject to availability of distributable surplus calculated in accordance with the Regulations. The actual declaration of dividend and frequency will inter-alia, depend on availability of distributable surplus calculated in accordance with the Regulations and the decisions of the Trustee shall be final in this regard. There is no assurance or guarantee to the Unit holders as to the rate of dividend nor that the dividend will be paid regularly. **Dividend Distribution Procedure** In accordance with SEBI Circular no. SEBI/IMD/ Cir No. 1/64057/06 dated April 4, 2006, the procedure for Dividend distribution would be as under: 1. Quantum of dividend and the record date will be fixed by the Trustee. Dividend so decided shall be paid, subject to availability of distributable surplus. 2. Within one calendar day of decision by the Trustee, the AMC shall issue notice to the public communicating the decision about the dividend including the record date, in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the head office of the Mutual Fund is situated. 3. Record date shall be the date, which will be considered for the purpose of determining the eligibility of investors whose names appear on the register of Unit holders for receiving dividends. The Record Date will be 5 calendar days from the date of issue of notice. 4. The NAV will be adjusted to the extent of dividend distribution and statutory levy, if any, at the close of business hours on record date.
Allotment	Full allotment will be made to all valid applications received, whose subscription proceeds have been realized, during the New Fund Offer Period. Allotment of units shall be completed not later than 5 business days after the close of the New Fund Offer Period. On acceptance of the application for subscription, an allotment confirmation specifying the number of units allotted by way of e-mail and/or SMS within 5 business days from the date of closure of new fund offer period will be sent to the Unit Holders registered e-mail address and/or mobile number. In case of Unit holder who have provided their e-mail address the Fund will provide the Account Statement only through e-mail message, subject to Regulations and unless otherwise required. In cases where the email does not reach the Unit holder, the Fund / its Registrar & Transfer Agents will not be responsible, but the Unit holder can request for fresh statement. The Unit holder shall from time to time intimate the Fund / its Registrar & Transfer Agent about any changes in his e-mail address. Normally no Unit certificates will be issued. However, if the applicant so desires, the AMC shall issue a non-transferable Unit certificate to

	the applicant within 5 Business Days of the receipt of request for the certificate. Unit certificate, if issued, must be surrendered at the time of maturity of the Scheme. All Units will rank pari passu, among Units within the same Option in the Scheme concerned as to assets, earnings and the receipt of dividend distributions, if any, as may be declared by the Trustee. Applicants under each of the respective series offered under the Scheme will have an option to hold the Units either in physical form (i.e. account statement) or in dematerialized form. The AMC shall issue units in dematerialized form to the unitholder within two working days of the receipt of request from the unitholder. In case the Unit Holder desires to hold Units in dematerialized/rematerialized form at a later date, the request for conversion of Units held in non-dematerialized form into dematerialized form or vice-versa should be submitted along with a dematerialized/rematerialized request form to their Depository Participants. Please refer disclosure under "Accounts Statements" under Section B. Ongoing Offer.
Refund	Fund will refund the application money to applicants whose applications are found to be incomplete, invalid or have been rejected for any other reason whatsoever. Refund instruments will be dispatched within 5 business days of the closure of NFO period. In the event of delay beyond 5 business days, the AMC shall be liable to pay interest at 15% per annum or such other rate of interest as maybe prescribed from time to time. Refund orders will be marked "A/c Payee only" and drawn in the name of the applicant (in the case of a sole applicant) and in the name of the first applicant in all other cases. All refund orders will be sent by registered post or as permitted by Regulations.
Who can invest *This is an indicative list and prospective investors are advised to consult their financial advisors to ascertain whether the scheme is suitable to their respective risk profile. Prospective investors are advised to satisfy themselves that they are not prohibited by any law governing them and any Indian law from investing in the Scheme and are authorised to purchase units of mutual funds as per their respective constitutions, charter documents, corporate/other authorisations*	The following persons are eligible to invest in the Units of the Scheme (subject, wherever relevant, to the Purchase of Units of the Scheme of the Mutual Fund being permitted and duly authorized under their respective by-laws /constitutions, charter documents, corporate / other authorisations and relevant statutory provisions etc):- 1. Resident Indian adult individuals either singly or jointly (not exceeding three) or on an Anyone or Survivor basis; 2. Hindu Undivided Family (HUF) through Karta; 3. Resident Indian Minors or Non-Resident Indian Minors through their parent/ legal guardian; 4. Partnership Firms; 5. Proprietorship in the name of the sole proprietor;

and relevant statutory provisions.	6. Companies, Bodies Corporate, Public Sector Undertakings (PSUs.), Association of Persons (AOP) or Bodies of Individuals (BOI) and societies registered under the Societies Registration Act, 1860; 7. Banks (as permitted by RBI) and Financial Institutions; 8. Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of necessary approvals as "Public Securities" as required) and Private trusts authorised to invest in mutual fund schemes under their trust deeds; 9. Non-Resident Indians (NRIs)/ Persons of Indian origin (PIOs) residing abroad on repatriation basis or on non - repatriation basis; 10. Foreign Portfolio Investors, subject to provisions of Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2014; 11. Army, Air Force, Navy and other para-military units and bodies created by such institutions; 12. Scientific and Industrial Research Organisations; 13. Multilateral Funding Agencies/ Bodies Corporate incorporated outside India with the permission of Government of India/ RBI 14. Provident/ Pension/ Gratuity Fund to the extent they are permitted; 15. Other schemes of DHFL Pramerica Mutual Fund or any other mutual fund subject to the conditions and limits prescribed by SEBI Regulations; **The following persons cannot invest in the Scheme:** 1. Any individual who is a foreign national or any entity that is not an Indian Resident under the Foreign Exchange Management Act, 1999, except where registered with SEBI as a FII or FII sub account; 2. Non-Resident Indians residing in the Financial Action Task Force (FATF) Non Compliant Countries and Territories (NCCTs); 3. Overseas Corporate Bodies; 4. Non Resident Indians residing in Cuba, Iran, Myanmar, North Korea, Sudan and Syria. In case of existing investors who are residing in these Jurisdictions and if an Investor becomes a resident of any of these Prohibited Jurisdictions after purchasing Units of the Scheme, such investor will not be allowed to do any additional purchase or switch transactions of the Units of the Schemes. The AMC reserve the right to include/exclude new/existing categories of investors to invest in the Scheme from time to time, subject to

	applicable Laws, if any. Prospective investors are advised to satisfy themselves that they are not prohibited by any law governing such entity and any Indian law from investing in the Scheme and are authorized to invest in mutual fund units as per their respective constitutions, charter documents, corporate / other authorizations and relevant statutory provisions. **Subject to the Regulations and applicable law, an application for Units from an applicant may be accepted or rejected at the sole and absolute discretion of the AMC/Trustee.**
Cash Investments in mutual funds	In order to help enhance the reach of mutual fund products amongst small investors, who may not be tax payers and may not have PAN/bank accounts, such as farmers, small traders/businessmen/workers, SEBI has permitted receipt of cash transactions for fresh purchases/ additional purchases to the extent of Rs.50,000/- per investor, per mutual fund, per financial year shall be allowed subject to: i. compliance with Prevention of Money Laundering Act, 2002 and rules framed there under; the SEBI Circular(s) on Anti Money Laundering (AML) and other applicable Anti Money Laundering Rules, Regulations and Guidelines. ii. sufficient systems and procedures in place. However, payment towards redemptions, dividend, etc. with respect to aforementioned investments shall be paid only through banking channel. **The Fund/ AMC is currently not offering this facility. Appropriate notice shall be displayed on the website of the AMC as well as at the Investor Service Centres, once the facility is made available to the investors.**
Where can you submit the filled up applications.	Please refer the back cover page of the Scheme Information Document. For existing investors' convenience, the Mutual Fund will endeavor to offer Online Transaction facility on its Website viz. www.dhflpramericamf.com for transacting in the Units of DHFL Pramerica Mutual Fund.
How to Apply	Please refer to the SAI and Application form for the instructions. Investors subscribing under Direct Plan of a Scheme will have to indicate "Direct Plan" against the Scheme name in the application form e.g. "DHFL Pramerica Overnight Fund - Direct Plan". Investors should also indicate "Direct" in the ARN column of the application form. However, in case Distributor code is mentioned in the application form, but "Direct Plan" is indicated against the Scheme name, the Distributor code will be ignored and the application will be processed under Direct Plan. Further, where application is received for Regular Plan without Distributor code or "Direct" mentioned in the ARN Column, the application will be processed under Direct Plan.

Listing & Transfer	The Scheme is an open ended debt scheme investing in Investment in overnight securities having maturity of 1 day under which sale and repurchase will be made on a continuous basis and therefore listing on stock exchanges is not envisaged. However, the Trustee/AMC reserves the right to list the Units. Units held in Demat form are transferable in accordance with the provisions of SEBI (Depositories and Participants) Regulations through off market deals or in accordance with the stock exchange rules, upon the Scheme being listed. Transfers should be only in favour of transferees who are eligible for holding Units under the Scheme. Units of the Scheme held in physical mode are non-transferable. If a person becomes a holder of the Units consequent to operation of law, or upon enforcement of a pledge, the Mutual Fund will, subject to production of satisfactory evidence, effect the transfer, if the transferee is otherwise eligible to hold the Units. Similarly, in cases of transmission of Units consequent on the death of a unitholder, the transferee's name will be recorded by the AMC / Registrar subject to production of satisfactory evidence and completing the requisite procedure / documentation (as explained in SAI).
Special Products available	Systematic Investment Plan (SIP), Systematic Withdrawal Plan (SWP), Switch and Systematic Transfer Plan (STP) facilities would be available. For more details on these facilities please refer Disclosure on Special Products available under Ongoing Offer Details. The AMC may add such other facilities as it deems appropriate at the time of launch of the Scheme.
The policy regarding reissue of repurchased units (including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.	Units once redeemed will be extinguished and will not be reissued.
Restrictions, if any, on the right to freely retain or dispose of units being offered.	**Pledge of Units:-** The Units under the Scheme may be offered as security by way of a pledge / charge in favour of scheduled banks, financial institutions, non-banking finance companies (NBFC's), or any other body. The AMC/RTA will note and record such Pledged Units. A standard form for this purpose is available on request at all ISCs and the Mutual Fund website (www.dhflpramericamf.com). The AMC shall mark a lien on the specified units only upon receiving the duly completed form and documents as it may require. Disbursement of such loans will be at the entire discretion of the bank / financial institution / NBFC or any other body concerned and the Mutual Fund assumes no responsibility thereof. The Pledgor will not be able to redeem/switch Units that are pledged until the entity to which the Units are pledged provides a written authorisation to the Mutual Fund that the pledge / lien/ charge may be removed. As long as Units are pledged, the Pledgee will have complete

	authority to redeem such Units. Dividends declared on Units under lien will be paid / re-invested to the credit of the Unit Holder and not the lien holder unless specified otherwise in the lien letter. For units of the Scheme held in electronic (Demat) form, the rules of Depository applicable for pledge will be applicable for Pledge/Assignment of units of the Scheme. Pledgor and Pledgee must have a beneficial account with the Depository. These accounts can be with the same DP or with different DPs. **Lien on Units:-** On an ongoing basis, when existing and new investors make Subscriptions, pending clearance of the payment instrument, a temporary hold (lien) will be created on the Units allotted and such Units shall not be available for redemption/switch out until the payment proceeds are realised by the Fund. In case a Unit holder redeems Units immediately after making subscription for purchase of units, the redemption request for such investor shall be rejected. In case the cheque/draft is dishonoured during clearing process by the bank, the transaction will be reversed and the Units allotted there against shall be cancelled under intimation to the applicant. In respect of NRIs, the AMC/ RTA shall mark a temporary hold (lien) on the Units, in case the requisite documents (such as FIRC/Account debit letter) have not been submitted along with the application form and before the submission of the redemption request. The AMC reserves the right to change the operational guidelines for temporary lien on Units from time to time. **Right to Limit Redemptions**:- The AMC may, under the below mentioned circumstances, impose restriction on redemption (including switch-outs) for a period not exceeding 10 working days in any 90 days period. Such restriction may be imposed when there are circumstances leading to a systemic crisis or event that severely constricts market liquidity or the efficient functioning of markets such as: o Liquidity issues - When market at large becomes illiquid affecting almost all securities rather than any issuer specific security; o Market failures, exchange closures - When markets are affected by unexpected events which impact the functioning of exchanges or the regular course of transactions. Such unexpected events could also be related to political, economic, military, monetary or other emergencies; o Operational issues - When exceptional circumstances are caused by force majeure, unpredictable operational problems and technical failures (e.g. a black out). However, such restriction would not be applicable to the redemption (including switch-outs) requests received for upto INR 2 Lakhs. In case of redemption (including switch-outs) requests above INR 2 Lakhs, the AMC shall redeem the first INR 2 Lakhs without such restriction and

	remaining part over and above INR 2 Lakhs shall be subject to such restriction. Any imposition of restriction on redemption (including switch-outs) of units of the Scheme shall be made applicable only after specific approval of Board of AMC and Trustee and the same shall also be informed to SEBI immediately.

2. ONGOING OFFER DETAILS

Ongoing Offer Period *This is the date from which the scheme will reopen for subscriptions/ redemptions after the closure of the NFO period.*	The scheme will reopen within 5 business days from the date of allotment.
Ongoing price for subscription (purchase)/ switch-in (from other Schemes of the Mutual Fund) by investors. This is the price you need to pay for purchase /switch-in. Ongoing Price for subscription = Applicable NAV*(1+ Entry Load, (if any) Example: If the Applicable NAV is Rs.10, Entry Load is 1% then sales price will be = Rs. 10* (1+0.01) = Rs. 10.10	At the applicable NAV.
Ongoing price for redemption (sale) /switch outs (to other schemes of the Mutual Fund) by investors. This is the price you will receive for redemptions/switch outs. Redemption Price = Applicable NAV*(1- Exit Load, (if any) Example: If the Applicable NAV is Rs.10, Exit Load is 1% then redemption price will be	At the applicable NAV, subject to prevailing exit load.

= Rs. 10* (1-0.01) = Rs. 9.90	
Cut off timing for subscriptions/ redemptions/ switches This is the time before which your application (complete in all respects) should reach the official points of acceptance.	**SUBSCRIPTION/PURCHASE INCLUDING SWITCH-INS:-** a. Where a valid application is received upto 2.00 p.m. on a Business Day at the Official Point of Acceptance along with a local cheque or a demand draft payable at par at the same place of the submission of the application and funds are available for utilization on the same day, the closing NAV of the day immediately preceding the day of receipt of application shall be applicable; b. Where a valid application is received after 2.00 p.m. on a Business Day at the Official Point of Acceptance and funds are available for utilization on the same day - the closing NAV of the day immediately preceding the next business day shall be applicable; and c. Irrespective of the time of receipt of valid application at the Official Point of Acceptance, where the funds are not available for utilization on the day of the application, the closing NAV of the day immediately preceding the day on which the funds are available for utilization shall be applicable. For determining the availability of funds for utilisation, the funds for the entire amount of subscription/purchase (including switch-in) as per the application should be credited to the bank account of the scheme before the cut-off time and the funds are available for utilisation before the cut-off time without availing any credit facility whether intra-day or otherwise, by the scheme.
Where can the applications for purchase/redemption switches be submitted?	All transaction requests can be submitted at any of the Official Points of Acceptance, the addresses of which are given at the end of this SID. *(Please refer to the back cover page of this SID for details)* The AMC may designate additional centres of the Registrar as the Official Points of Acceptance during the Ongoing Offer Period and change such centres, if necessary. For Investors convenience, the Mutual Fund also offers Online Transaction facility on its Website viz. www.dhflpramericamf.com for transacting in the Units of DHFL Pramerica Mutual Fund. Investors having demat account can avail the facility to invest through BSE StAR MF platform & NSE MFSS platform.
Minimum Amount for Purchase/ Redemption/ Switches	**Initial Purchase/Switch-in** - Minimum of Rs. 100/- and in multiples of Re.1/- thereafter. **Additional Purchase** - Minimum of Rs.100/- and in multiples of Re.1/-thereafter or 100 Units.

<table>
<tr><td></td><td>
Redemption Amount/Switch-out - Minimum of Rs.100/- and in multiples of Re.1/-thereafter or 0.1 unit or account balance, whichever is lower.

Note:

In case the Unit holder specifies the number of Units and amount in the redemption request, the number of units shall be considered for Redemption.
In case the Unit holder does not specify the number of Units or amount in the redemption request, the request will not be processed.
If the balance Units in the Unit holder's account does not cover the amount specified in the redemption request, then the Mutual Fund shall redeem the entire balance of Units in account of the Unitholder.
In case a Unitholder has purchased Units on multiple days in a single folio, the Units will be redeemed / switched out on a ‘First in First Out’ (FIFO) basis, i.e., the Units acquired chronologically first / earlier will be redeemed / switched out first, and the Exit Load, if any, applicable to each of the Units would correspond to the period of time the Units were held by the Unitholder.
In case of Units held in dematerialized mode, the Unit Holder can give a request for Redemption only in number of Units. Request for subscriptions can be given only in amount. Depository participants of registered Depositories to process only redemption request of units held in Demat form.

</td></tr>
<tr><td>Minimum balance to be maintained and consequences of non maintenance.</td><td>Currently, there is no minimum balance requirement. However, the AMC may decide to introduce minimum balance requirements on a later date, if it so deem fit. In such case, in the event of non-maintenance of minimum balance for any particular situations, the Units may be compulsorily redeemed.</td></tr>
<tr><td>Special Products available</td><td>
<u>Systematic Investment Plan (SIP)</u>:-

SIP is a facility provided to unitholders to invest specified amounts in the Scheme at regular / specified frequency and a specified period by providing a single mandate / standing instruction as per details mentioned below:

<table>
<tr><th>Particulars</th><th>Frequency</th><th>Details</th></tr>
<tr><td rowspan="2">SIP Transaction Dates</td><td>Monthly</td><td rowspan="2">The first SIP installment could be paid on any Business day. The subsequent SIP installments can be paid on the 1st, 7th, 10th, 15th, 21st, 25th or 28th of a month or all seven dates.</td></tr>
<tr><td>Quarterly</td></tr>
</table>
</td></tr>
</table>

Minimum no. of installments and Minimum amount per installment	Monthly	10 installments of Rs. 500/- each and in multiples of Rs.100/- thereafter
	Quarterly	5 installments of Rs.1000/- each and in multiples of Rs.100/- thereafter
Mode of Payment	Monthly & Quarterly	a) Electronic Clearing Service (ECS) b) Direct Debit mandate through selected banks with whom AMC has an arrangement. c) Post-Dated Cheques (PDCs). d) National Automated Clearing House (NACH) Facility.

Investors may enroll for the SIP facility by submitting duly completed SIP Enrolment Form at any OPA.

If the SIP period is not specified by the unit holder then the SIP enrolment will be deemed to be for perpetuity and processed accordingly.

If any SIP installment due date falls on a non-Business day, then the respective transactions will be processed on the next Business day. The SIP enrollment will be discontinued if (a) 3 consecutive SIP installments in case of Monthly & Quarterly frequency are not honored. (b) the Bank Account (for Standing Instruction) is closed and request for change in bank account (for Standing Instruction) is not submitted at least 21 days before the next SIP Auto Debit installment due date.

Subscription in SIP through post-dated cheques: The date of the first cheque shall be the same as the date of the initial investment while the remaining cheques shall be post dated uniformly as per the SIP transaction date opted. An Investor is eligible to issue only one cheque for each month in the same SIP enrolment form. All the cheques under a SIP mandate should be of the same amount and same SIP transaction date opted. Cheques should be drawn in favour of the Scheme and crossed "A/c Payee only". The Investor will be intimated on successful registration of SIP. The Post Dated cheques will be presented on the dates mentioned on the cheques.

SIP Subscription through Electronic Clearing Service (ECS) /Direct Debit: New investor enrolling for SIP via ECS or Direct Debit Facility, must fill-up the prescribed Common Application Form and SIP Auto Debit Form and submit along with a cancelled cheque leaf of the bank account for which the ECS / Direct Debit mandate is provided.

	For an existing Investor, to enroll for SIP ECS Debit facility or Direct Debit Facility, an Investor must fill-up the SIP Application Form for SIP ECS / Direct Debit facility. Investors shall be required to submit a cancelled cheque leaf of the bank account for which the ECS / debit mandate is provided. Investors should note that there should be a gap of at least 30 days between submission of SIP applicable form and first SIP installment, in case of SIP transactions commenced during ongoing offer. Investors may choose to discontinue subscription under the SIP at any time by submitting a written request at any of the OPA/ISC. Notice of such discontinuance should be received at least 21 days prior to the due date of the next SIP installment. Units under SIP will be allotted at the Applicable NAV of the respective SIP transaction dates as per SIP mandate. In case the SIP date falls on a non-Business Day or falls during a Book Closure period, the immediate next Business Day will be considered for this purpose. An extension of an existing SIP mandate will be treated as a fresh mandate on the date of receipt of such application, and all the above conditions need to be met with. The Load structure prevailing at the time of submission of the SIP application (whether fresh or extension) will apply for all the SIP installments indicated in SIP enrolment form. **SIP Transaction Charges :** Please refer to Section III (E) Please refer to the SIP Enrolment form for terms and conditions before enrolment. The AMC reserves the right to modify the provisions of the SIP as deemed appropriate from time to time. **Systematic Investment Plan (SIP) Top-up facility:** This facility will enable the investors to increase their contribution in an SIP at pre-determine intervals by a fixed amount during the tenure of SIP (except under Micro-SIP). Terms and conditions for availing Top up facility: 1. Top up option must be specified by the investors at the time of SIP registration. Existing SIPs cannot be converted into this facility; 2. Minimum SIP Top up amount is Rs. 500/- and in multiples of Rs. 100/- in case of Monthly SIP and Rs. 1000/- and in multiples of Rs. 100/- in case of Quarterly SIP; 3. Investors shall clearly mention the maximum SIP Top up amount or date upto which SIP Top up will continue and after which SIP will continue at the last processed SIP Top up amount till the expiry of SIP period mentioned in the application form. 4. The Top up facility shall be available for SIP Investments only through ECS (Debit Clearing) / Direct Debit Facility/Standing Instruction; 5. Frequency for Top up: a. Half Yearly Top up: Under this option, the amount of investment through SIP installment shall be increased by an amount chosen by the Investor post every 6th (sixth) SIP instalment in case of Monthly SIP and post every 2nd (second) SIP instalment in case of Quarterly SIP. b. Yearly Top up: Under this option, the amount of investment through SIP installment shall be increased by an amount chosen by the Investor post

every 12th (twelfth) SIP installment in case of Monthly SIP and post every 4th (fourth) SIP instalment in case of Quarterly SIP.

c. Default frequency will be Half Yearly Top up.

6. The Top up details cannot be modified once enrolled. In order to make any changes, the investor must cancel the existing SIP and enroll for a fresh SIP with the revision in Top up details;
7. All other Terms & Conditions applicable for regular SIP will be applicable to this facility; and
8. Registration under this facility is subject to Investor's Bankers accepting the mandate for SIP Top- up.

Systematic Transfer Plan (STP):-

STP is an investment plan enabling Unitholders to transfer specified amounts from one scheme of the Mutual Fund ('Source scheme') to another ('Target scheme') on a recurrent basis for a specified period at specified frequency as per the table below, by providing a single mandate / standing instruction. On the specified STP transaction dates, Units under the Source scheme will be redeemed at the applicable redemption price, and admissible units will be allotted under the Target scheme as per the investor's STP mandate.

Particulars	**Frequency**	
Frequency & Transaction Dates	Monthly & Quarterly	On the 1st, 7th, 10th, 15th, 21st, 25th or 28th of a month or all seven dates.
	If any STP transaction due date falls on a non-Business day, then the respective transactions will be processed on the immediately succeeding Business Day for both the schemes.	
Minimum no. of installments and Minimum amount per installment	Monthly	10 (ten) installments of Rs.500 each and in multiples of Rs.100/- thereafter
	Quarterly	5 (five) installments of Rs.1,000/- each and in multiples of Rs.100/- thereafter

Investors may register for STP using a prescribed transaction form. If the STP period or no. of installments is not specified in the transaction Form, the STP transactions will be processed until the balance of units in the unit holder's folio in the Source scheme becomes zero.

The AMC reserves the right to introduce STP facility at any other frequencies or on any other dates as the AMC may feel appropriate from time to time.

The STP mandate may be discontinued by a Unit holder by giving a written notice of 7 days. STP mandate will terminate automatically if all Units held by the unitholder in the Source scheme are redeemed or upon the Mutual Fund receiving a written intimation of death of the sole / 1st Unit holder.

	Please refer to the STP Enrolment form for terms and conditions before enrolment. The AMC reserves the right to modify the provisions of the STP as deemed appropriate from time to time. **Daily Systematic Transfer Plan (Daily 'STP'):** This facility will enable the unit holders of eligible "Source scheme" to transfer a specified amount on a daily basis i.e. Business Day, from eligible "Source scheme" to eligible "Target Scheme" which is available for investment at that time. **Terms and conditions for availing Daily STP facility:** 1. Eligible Schemes under Daily STP facility: • Source Scheme: DHFL Pramerica Insta Cash Fund. • Target Scheme: All Open Ended Equity Schemes of the Mutual Fund. 2. Minimum STP amount: • For all Open Ended Equity Schemes except DHFL Pramerica Long Term Equity Fund, the minimum amount would be Rs.100/- and in multiples of Rs.100/- thereafter. • For DHFL Pramerica Long Term Equity Fund, the minimum amount would be Rs.500 and multiples of Rs.500 thereafter. 3. Minimum number of STP Instalments: • For all Open Ended Equity Schemes except DHFL Pramerica Long Term Equity Fund, the minimum number of STP Instalments would be 60 instalments. • For DHFL Pramerica Long Term Equity Fund, the minimum number of STP Instalments would be 30 instalments. 4. In case the start date is not provided by the unit holder, then the first STP would be the 7th calendar day from the date of submission of the form (excluding Submission date), provided the 7th day is a business day. 5. Daily STP mandate may be discontinued by a Unit holder by giving a written notice of 7 days. STP mandate will terminate automatically if all Units held by the unitholder in the Source scheme are redeemed or upon the Mutual Fund receiving a written intimation of pledged or death of the sole / 1st Unit holder. 6. Load Structure of the Source Scheme & Target Schemes as on the date of enrolment of STP shall be applicable. **The provision of 'Minimum redemption amount' specified in the SID of Source Scheme and 'Minimum application amount'**

specified in the SID of the Target Schemes will not be applicable for Daily STP.

Systematic Withdrawal Plan (SWP):-

SWP is a facility that enables Unitholders to withdraw specified amounts from the Scheme on a recurrent basis for a specified period at specified frequency by providing a single mandate/ standing instruction.

Particulars	**Frequency**	
Frequency & Transaction Dates	Monthly Quarterly	On the 1st, 7th, 10th, 15th, 21st, 25th or 28th of a month or all seven dates.
Minimum no. of installments and Minimum amount per installment	Monthly Quarterly	2 (two) installments of Rs. 100/-
Mode of Payment	Monthly Quarterly	as chosen by the unitholder

Investors may register for SWP using the prescribed transaction form. If the SWP period or no. of installments is not specified in the transaction Form, the SWP transactions will be processed until the balance of units in the unit holder's folio in the Source scheme becomes zero. In case the date of SWP transaction falls on a non-Business Day, the transaction shall be effected on the immediate next Business day.

The SWP mandate may be discontinued by a Unit holder by giving a written notice of at least 7 days prior to the next SWP transaction date. The SWP mandate given by the investor will discontinue automatically, if all Units under the folio are redeemed or upon the Mutual Fund receiving a written intimation of death of the sole / 1st Unit holder.

Please refer to the SWP Enrolment form for terms and conditions before enrolment. The AMC reserves the right to modify the provisions of the SWP as deemed appropriate from time to time.

Switching Options:-

(a) Inter-Scheme Switching option:-

Under Switch Option, Unit holders may 'Switch-Out' (transfer) their investments in the Scheme, either partially or fully to any other scheme offered by the Mutual Fund from time to time. The investors may also 'Switch-In' their investments from any other scheme offered by the Mutual Fund to this Scheme. This Switch option is useful to investors who wish to alter the allocation of their investment among the schemes of the Mutual Fund in order

to meet their changed investment needs. Switch transaction will be effected by way of a Redemption of Units from the Source Scheme (Switch-Out) at applicable NAV, subject to Exit Load, if any, and investment of the Redemption proceeds into the Target (Switch-In) scheme opted by the investor at applicable NAV and accordingly, Switch transaction must comply with the Redemption rules of 'Switch Out scheme' and the Subscription rules of the 'Switch In scheme'.

(b) Intra- Scheme Switching option

Unit holders under the Scheme have the option to Switch their Unit holdings between the Plans or Options subject to the following:-

- Where the investments were routed through a distributor (i.e. made with distributor code) any Switch of Units from the Regular Plan to Direct Plan shall be subject to applicable exit load, if any. In such cases, after the switch, exit load prevailing on the date of the switch shall apply for subsequent redemption / switch-out from Direct Plan;

- Where investments were made directly i.e. without any distributor code, exit load will not be levied on switch of Units from Regular Plan to Direct Plan. In such cases, after the switch, exit load prevailing on the date of the switch shall apply for subsequent redemption from Direct Plan;

- No exit load shall be levied in case of switch of Units from Direct Plan to Regular Plan. However, after the switch, exit load prevailing on the date of the switch shall apply for subsequent redemption / switch-out from the Regular Plan.

The Switches would be done at the Applicable NAV based prices and the difference between the NAVs of the two Plans/Options will be reflected in the number of Units allotted.

Transfer To PMS Facility:

Transfer To PMS Facility (hereinafter referred to as "TTPMS facility") is a facility that enables the investors of the Scheme who are also the clients as per the client agreement signed with DHFL Pramerica Asset Managers Pvt. Ltd. (the Portfolio Manager) for availing portfolio management services, to transfer specified amounts from the Scheme (after completion of lock in period of 3 years from the date of allotment) to portfolio management account on a recurrent basis for a specified period at specified frequency, by providing a single mandate / standing instruction. Please refer to TTPMS facility form available at www.dhflpramericapms.com for terms and conditions before enrolment. The AMC reserves the right to modify the provisions of the TTPMS facility as deemed appropriate from time to time.

Facility to transact in the Scheme through MF Utility Portal:

	The AMC has entered into an arrangement with MF Utilities India Private Limited ("MFUI"), a SEBI registered Category II Registrar to an Issue, for usage of MF Utility Portal ("MFUP"), which acts as a transaction aggregation portal for transacting in multiple schemes of various mutual funds with a single form and a single payment instrument. Investors/ prospective investors can submit their financial and non-financial transactions pertaining to the Scheme through MFUP either electronically on the online transaction portal of MFUI (www.mfuonline.com) or physically (in prescribed application form) at any of the authorised Point of Service locations ("MFU POS") designated by MFUI from time to time. Online transaction portal of MFUI (www.mfuonline.com) will be an Official Points of Acceptance of Transactions ("OPA") for Scheme in addition to all the authorised MFUI POS designated by MFUI from time to time as the OPA for schemes of the Fund in respect of the transactions in the Scheme routed through MFUP by the investors / distributors. The uniform cut-off time as prescribed by SEBI and as mentioned in the SID / KIM of the Scheme shall be applicable for transactions received by MFUI. Investors are requested to note that, MFUI will allot a Common Account Number ("CAN"), a single reference number for all investments in the Mutual Fund industry, for transacting in multiple schemes of various mutual funds through MFUP and to map existing folios, if any. Investors can create a CAN by submitting the CAN Registration Form and other necessary documents at any of the MFUI POS. For facilitating transactions through MFUP, the AMC/ the Fund/ its Registrar and Transfer Agent ("R&T") will be required to furnish and disclose certain information / details about the investor(s), which may include certain personal information including financial information, with MFUI and / or its authorised service providers. Investors transacting through MFUP shall be deemed to have consented and authorised the AMC/ the Fund/R&T to furnish and disclose all such information to MFUI and/or its authorised service providers as may be required by MFUI from time to time. The transactions routed through MFUP shall be subject to the terms & conditions as may be stipulated by MFUI / the AMC/ the Fund from time to time. Further, investments in the schemes of the Fund routed through MFUP shall continue to be governed by the terms and conditions stated in the SID of the respective scheme(s). To know more about MFUP and the list of authorised MFUI POS, please visit the MFUI website (www.mfuindia.com). For any queries or clarifications related to MFUP, please contact the Customer Care of MFUI on 1800-266-1415 (during the business hours on all days except Sunday and Public Holidays) or send an email to clientservices@mfuindia.com.

	For any escalations and post-transaction queries pertaining to the schemes of the Fund, the investors should contact the AMC /R&T. **Facility to Purchase/Redeem Units of the Scheme(s) through Stock Exchange(s)** Investors can purchase/redeem units of the Scheme on Mutual Fund Services System (MFSS) of the National Stock Exchange of India Ltd. (NSE) and BSE StAR MF platform (BSE StAR MF) of the BSE Limited (BSE). Switching of units will not be permitted under MFSS. However, unitholders can switch the units of eligible scheme on BSE StAR MF platform. Investors can avail Systematic Investment Plan (SIP) facility for purchasing units of the Scheme on MFSS and BSE StAR MF platform. The following are the salient features of the above mentioned facility: 1. The MFSS / BSE StAR MF is the electronic platforms provided by NSE/BSE to facilitate purchase/redemption of units of mutual fund scheme(s). 2. The facility for purchase/redemption of units on MFSS/BSE StAR MF is available on all business days between 9.00 a.m. to 3.00 p.m. or such other time as may be decided from time to time. 3. Eligible Participants All the trading members of NSE/BSE who are registered with AMFI as mutual fund advisors and who are registered with NSE/BSE as Participants are eligible to offer MFSS/BSE StAR MF ('Participants'). In addition to this, the Participants are required to comply with the requirements which may be specified by SEBI/NSE/BSE from time to time. In addition to the above, clearing members of the National Stock Exchange/BSE shall be eligible to offer purchase and redemption of units of specified schemes of DHFL Pramerica Mutual Fund on MFSS/BSE StAR MF. Depository participants of registered Depositories shall be eligible to process only redemption request of units held in demat form. DPs do not process any redemption requests and only accept delivery instructions. All such Participants/clearing members/depository participants will be considered as Official Points of Acceptance (OPA) of DHFL Pramerica Mutual Fund in accordance with the provisions of SEBI Circular No. SEBI/IMD/CIR No.11/78450/06 dated October 11, 2006. 4. Eligible investors The facility for purchase/redemption of units of the Scheme is available to existing as well as new investors. Switching of units will not be permitted under MFSS. However, unitholders can switch the units of eligible scheme on BSE StAR MF platform. Investors have an option to hold units in either physical mode or dematerialized (electronic) mode. 5. Cut off timing for purchase/redemption of units

	Time stamping as evidenced by confirmation slip given by stock exchange mechanism will be considered for the purpose of determining applicable NAV and cut off timing for the transactions. The applicability of NAV will be subject to guidelines issued by SEBI on uniform cut-off time for applicability of NAV. 6. The procedure for purchase/redemption of units through MFSS System/BSE StAR MF is as follows: **A Physical mode:** **Purchase of Units:** i) The investor is required to submit purchase application form (subject to limits prescribed by NSE/BSE from time to time) along with all necessary documents to the Participant. ii) Investor will be required to transfer the funds to Participant. iii) The Participant shall verify the application for mandatory details and KYC compliance. iv) After completion of the verification, the Participant will enter the purchase order in the Stock Exchange system and issue system generated order confirmation slip to the investor. Such confirmation slip will be the proof of transaction till the investor receives allotment details from Participant. v) The Participant will provide allotment details to the investor. vi) The Registrar will send Statement of Account showing number of units allotted to the investor. **Redemption of Units:** i) The investor is required to submit redemption request (subject to limits prescribed by NSE/BSE from time to time) along with all necessary documents to Participant. ii) After completion of verification, the Participant will enter redemption order in the Stock Exchange system and issue system generated confirmation slip to the investor. The confirmation slip will be proof of transaction till the redemption proceeds are received from the Registrar. iii) The redemption proceeds will be directly sent by the Registrar through appropriate payment mode such as direct credit, NEFT or cheque/demand draft as decided by AMC from time to time, as per the bank account details available in the records of Registrar. **B Depository mode:** **Purchase of Units:** i) The investor intending to purchase units in Depository mode is required to have Depository Account (beneficiary account) with the depository participant of National Securities Depository Ltd. and/or Central Depository Services (India) Ltd.

	ii) The investor is required to place an order for purchase of units (subject to limits prescribed by NSE/BSE from time to time) with the Participant. iii) The investor should provide his Depository Account details along with PAN details to the Participant. Where investor intends to hold units in dematerialised mode, KYC performed by Depository Participant will be considered compliance with applicable requirements specified in this regard in terms of SEBI circular ISD/AML/CIR-1/2008 dated December 19, 2008. iv) The Participant will enter the purchase order in the Stock Exchange system and issue system generated order confirmation slip to the investor. Such confirmation slip will be the proof of transaction till the investor receives allotment details from Participant. v) The investor will transfer the funds to the Participant. vi) The Participant will provide allotment details to the investor. vii) Registrar will credit units to the depository account of the investor directly through credit corporate action process. This will be processed through AMC Pool Account to trading/clearing member's account and from there to Investors. viii) Depository Participant will issue demat statement to the investor showing credit of units. **Redemption of Units:** i) Investors who intend to redeem units through dematerialised mode must either hold units in depository (electronic) mode or convert his existing units from statement of account mode to depository mode prior to placing of redemption order. ii) The investor is required to place an order for redemption (subject to limits prescribed by NSE/BSE from time to time) with the Participant. The investor should provide their Depository Participant on same day with Depository Instruction Slip with relevant units to be credited to Clearing Corporation pool account. iii) The redemption order will be entered in the system and an order confirmation slip will be issued to investor. The confirmation slip will be proof of transaction till the redemption proceeds are received from the Registrar. 7. Investors having demat account and purchasing and redeeming mutual fund units in demat mode through trading/clearing members, shall receive redemption proceeds (if units are redeemed) and units (if units are purchased) through trading/clearing member's pool account. DHFL Pramerica MF/AMC will pay redemption proceeds to the trading/clearing member (in case of redemption) and trading/clearing member in turn will pay redemption proceeds to the respective investor. Similarly, units shall be credited by DHFL Pramerica MF/AMC/Registrar into trading/clearing member's pool account (in case of purchase) and trading/clearing member in turn will credit the units to the respective investor's demat account.

	8. Payment of redemption proceeds to the trading/ clearing members by DHFL Pramerica MF/AMC/shall discharge DHFL Pramerica MF/AMC of its obligation of payment of redemption proceeds to Individual Investor. Similarly, In case of purchase of units, crediting units into trading/clearing member pool account shall discharge DHFL Pramerica MF/DHFL Pramerica AMC of its obligation to allot units to individual investor. 9. An account statement will be issued by DHFL Pramerica Mutual Fund to investors who purchase/redeem units under this facility in physical mode. In case of investor who purchase/redeem units through this facility in dematerialized mode, his depository participant will issue demat statement showing credit/debit of units to the investor's accounts. Such demat statement given by the Depository Participant will be deemed to be adequate compliance with the requirements for dispatch of statement of account prescribed by SEBI. 10. Investors should note that electronic platform provided by NSE/BSE is only to facilitate purchase/redemption of units in the Schemes of mutual fund. In case of non-commercial transaction like change of bank mandate, nomination etc. the Unit holders should submit such request to the Investor Services Center of DHFL Pramerica Mutual Fund in case of units held in physical mode. Further in case of units held in dematerialized mode, requests for change of address, bank details, nomination should be submitted to his Depository Participant. 11. Investors will be required to comply with Know Your Customer (KYC) norms as prescribed by NSE/NSDL/CDSL and DHFL Pramerica Mutual Fund to purchase/redeem units through stock exchange infrastructure. 12. Investors should note that the terms & conditions and operating guidelines issued by NSE/BSE shall be applicable for purchase/redemption of units through stock exchange infrastructure. 13. Investors should get in touch with the Investor Service Centres of DHFL Pramerica Mutual Fund for further details. **APPLICATION / REQUEST THROUGH FAX / ONLINE TRANSACTIONS:** **Transaction by Fax: -** In order to facilitate quick processing of transaction and/ or instruction of investment of investor, the AMC/ Trustee may (at its sole discretion and without being obliged in any manner to do so and without being responsible and/ or liable in any manner whatsoever) accept and process any application, supporting documents and/ or instructions submitted by an investor/ Unit holder by facsimile (Fax transmission). The AMC/ Trustee/ Mutual Fund shall have no obligation to check or verify the authenticity or accuracy of Fax Submission purporting to have been sent by the investor and may act thereon as if same has been duly given by the investor and the investor/ Unit holder voluntarily and with full knowledge takes and assumes any and all risk associated therewith. In all such cases the investor will have to immediately submit the original documents/

	instruction to AMC / Mutual Fund / official points of acceptance by clearly mentioning the words "For Records Only". **Online Transactions through the Mutual Fund's website: -** The Mutual Fund offers the facility of transacting through the online mode on the Mutual Fund's website, subject to the Investor/Unitholder fulfilling the terms and conditions as may be specified by the AMC. The acceptance of the fax / web /electronic transactions will be solely at the risk of the transmitter of the fax / web / electronic transactions and the Mutual Fund/AMC (Recipient) shall not in any way be liable or responsible for any loss, damage caused to the transmitter directly or indirectly, as a result of the transmitter sending or purporting to send such transactions including where a fax / web /electronic transactions sent / purported to be sent is not processed on account of the fact that it was not received by the Recipient. The transmitter acknowledges that fax/web/electronic transactions is not a secure means of giving instructions / transactions requests and that the transmitter is aware of the risks involved including those arising out of such transmission being inaccurate, imperfect, ineffective, illegible, having a lack of quality or clarity, garbled, altered, distorted, not timely etc. The transmitter's request to the Recipient to act on any fax / web / electronic transmission is for the transmitter's convenience and the Recipient is not obliged or bound to act on the same. The transmitter authorizes the Recipient to accept and act on any fax / web / electronic transmission which the Recipient believes in good faith to be given by the transmitter and the Recipient shall be entitled to treat any such fax / web / electronic transaction as if the same was given to the Recipient under the transmitter's original handwritten signature. The transmitter agrees that security procedures adopted by the Recipient may include signature verification, telephone call backs or a combination of the same, which may be recorded by tape recording device and the transmitter consents to such recording and agrees to co-operate with the Recipient to enable confirmation of such fax/web/ electronic transaction requests. The transmitter accepts that the fax / web / electronic transactions shall not be considered until time stamped as a valid transaction request in the Scheme(s) in line with SEBI (Mutual Funds) regulations. In consideration of the Recipient from time to time accepting and at its sole discretion (including but not limited to the AMC extending / discontinuing such facilities from time to time) acting on any fax / web / electronic transaction request received / purporting to be received from the transmitter, the transmitter agrees to indemnify and keep indemnified the AMC, Directors, employees, agents, representatives of the AMC, Mutual Fund and Trustees from and against all actions, claims, demands, liabilities, obligations, losses, damages, costs and expenses of whatever nature (whether actual or contingent) directly or indirectly suffered or incurred, sustained by or threatened against the indemnified parties whatsoever arising from or in connection with or any way relating to the indemnified parties in good faith accepting and acting on fax / web / electronic transaction requests including relying

upon such fax / electronic transaction requests purporting to come from the Transmitter even though it may not come from the Transmitter. The AMC reserves the right to modify the terms and conditions or to discontinue the abovementioned facility at any point of time.

Applications via electronic mode (through Channel Partners)

Subject to the Investor fulfilling certain terms and conditions stipulated by the AMC, DHFL Pramerica Mutual Fund may accept transactions through the AMC's distributors / channel partners electronically.

Anywhere Transact Facility - Transaction over telephone /mobile (Call or SMS):-

All individual investors having an existing folio in the Scheme with the mode of holding as "Sole" or "Anyone or Survivor") shall be eligible to avail of the telephonic facilities (through Call or SMS) for permitted transactions subject to the following terms and conditions:

a) "Terms and Conditions" means the terms and conditions set out herewith subject to which this Facility shall be used/availed by the Investor(s) and shall include all modifications and supplements made by AMC thereto from time to time. The Investor(s) shall at all times be bound by any modifications and/or variations made to these Terms and Conditions by the AMC at their sole discretion and without notice to them.

b) This Facility shall be available only to individual investors having an existing folio in the scheme with the mode of holding as "Sole" or "Anyone or Survivor". This facility is not available for folios with the mode of holding as "Joint".

c) The transaction over telephone/mobile (Call or SMS) will be allowed only for financial transactions such as Lump sum Purchase/ Redemption / Switch of Units. Requests for non-financial transactions like change in bank mandate, change of nomination, change in mode of holding, change of address or such other requests as the AMC may decide from time to time shall not be permitted through this Facility.

d) The existing investors shall register to avail this facility by submitting the "Anywhere Transact Registration Cum Mandate Form" for Anywhere Transact" to the AMC/ISC. This form is available on the website of the mutual fund, www.dhflpramericamf.com. This facility shall be available to investors having bank accounts with designated banks with which the AMC may have an arrangement. Registration under this facility for redemption or switch transactions shall take upto 5 working days from the date of receipt of the registration form and for purchase transactions shall take upto 30 working days, since the debit mandate form shall be sent to your bank for registration. The maximum amount of investment using this facility may be restricted by the AMC from time to time in line with prudent risk management requirements and to protect the overall interest of the Investors. The maximum amount for purchases using this

	facility would be Rs. 5 Lakh. There is no restriction on amount for redemption and switch transactions using this facility. e) Investor will not be permitted to avail this Facility for Redemptions transactions if there is a change in the bank mandate / mobile number / email ID of the investor within last 10 calendar days. AMC reserves the right to modify the procedure of transaction processing without any prior intimation to the Investor. f) The AMC/Registrar may seek additional information (Key Information) apart from the available data of the Investor(s) before allowing him access to avail the Facility. If for any reason, the AMC is not satisfied with the replies of the Investor(s), the AMC has, at its sole discretion, the right of refusing access without assigning any reasons to the Investor(s). It is clarified that the Facility is only with a view to accommodate /facilitate the Investor/s and offered at the sole discretion of the AMC. The AMC is not bound and/or obliged in any way to give access of this Facility to Investor(s). The Facility using SMS can be availed only through the registered mobile number of the investor. g) The AMC shall provide the investor(s) on a periodical basis with account statements, only to the registered email id, which will reflect all the transactions done by the investors during the corresponding period. The Investor(s) shall check his/her account statement carefully and promptly. If the Investor(s) believes that there has been a mistake in any transaction using the Facility, or that unauthorized transaction has been effected, the Investor/s shall notify the AMC immediately. If the Investor(s) defaults in intimating the discrepancies in the statement within a period of 15 days of receipt of the statements, he waives all his rights to raise the same in favour of the AMC, unless the discrepancy /error is apparent on the face of it. By opting for the facility the Investor(s) hereby irrevocably authorizes and instructs the AMC to act as his /her agent and to do all such acts as AMC may find necessary to provide the Facility. h) The Investor(s) agrees and confirms that the AMC has the right to ask the Investor(s) for an oral or written confirmation of any transaction request using the Facility and/or any additional information regarding the Account of the Investor(s). i) The Investor(s) agrees and confirms that the AMC may at its sole discretion suspend the Facility in whole or in part at any time without prior notice. The Investor(s) shall not assign any right or interest or delegate any obligation arising herein. j) The Investor(s) shall take responsibility for all the transactions conducted by using the Facility and will abide by the record of transactions generated by the AMC. Further, the Investor(s) confirms that such records generated by the AMC shall be conclusive proof and binding for all purposes and may be used as evidence in any proceedings and unconditionally waives all objections in this behalf.

	k) The investor(s) agrees that it shall be his/her sole responsibility to ensure protection and confidentiality of the Key Information and any disclosures thereof shall be entirely at the investor(s)'s risk. l) The office of Registrar of the Fund having its office at Hyderabad will be the official point of acceptance for the transactions received using this Facility. The Investor(s) agree that all calls/SMS received during a business day shall be eligible for same day NAV, subject to completion of the necessary formalities by the AMC/Registrar on or before the uniform cut off time set for this purpose. The Cut off timeline for this facility would be half an hour prior to the regulatory cut off timeline i.e. 2.30 pm in case of funds where the SEBI cutoff timeline is 3.00 pm and 1.30 pm in case of funds where the SEBI cutoff timeline is 2.00 pm. Further, NAV would be allotted based on the realization/utilisation of funds, wherever applicable, as per the prevailing SEBI regulations/circulars issued and amended from time to time. m) The Investor(s) confirm that the AMC/Registrar or their delegates shall under no circumstances be liable for any damages or losses, whatsoever, whether such damages or losses are direct, indirect, incidental, consequential and whether such damages are sustained by investor(s) or any other person due to:- i. any transaction using this Facility carried out in good faith by the AMC on instructions of the Investor(s) or any unauthorized usage/unauthorized transactions conducted by using the Facility; ii. any error, defect, failure or interruption in the provision of the Facility arising from or caused by any reason whatsoever; iii. any negligence / mistake or misconduct by the Investor(s); iv. any breach or non-compliance by the Investor(s) of the rules/terms and conditions stated herein or in the Scheme Information Document or Statement of Additional Information or Key Information Memorandum; v. acceptance of instructions given by any one of the Investor in case of joint holding having mode of operations as "anyone or survivor"; vi. not verifying the identity of the person giving the telephone instructions in the Investor(s) name; vii. not carrying out any such instructions where the AMC has reason to believe (which decision of the AMC, the Investor(s) shall not question or dispute) that the instructions given are not genuine or are otherwise improper, unclear, vague or raise a doubt; viii. carrying out a transaction after such reasonable verification as the AMC may deem fit regarding the identity of the Investor(s) or any case of error in NAV communication; ix. accepting instructions given by any one of the Investor(s) or his / her authorized person.

n) The Investor/s agrees that use of the Facility will be deemed acceptance of the Terms and Conditions and the Investor(s) will unequivocally be bound by these Terms and Conditions.

DHFL Pramerica Perks:-

DHFL Pramerica Perks is a managed compensation plan that enables Employers to follow a pre-determined investment plan for their employees. Availing of DHFL PRAMERICA PERKS facility shall be subject to the following terms and conditions:-

a) "Terms and Conditions" means the terms and conditions set out herewith subject to which this PERKS Program shall be used/ availed by the Employer/ Investor(s) and shall include all modifications and supplements made by DHFL Pramerica Asset Managers Private Limited ('AMC') thereto from time to time. The Employer/ Investor shall at all times be bound by any modifications and/or variations made to these Terms and Conditions by the AMC at their sole discretion and without notice to them.

b) "PERKS" is only the name of the investment facility that matures at the end of a pre-determined period called "vesting period".

c) The investments shall be made and held in the name of employer, i.e. the folio will be opened in the name of the employer and the investment will be made in the employer's name in the scheme(s) chosen. The legal ownership remains with the employer until vesting and the employees will have no legal rights over the allocation made by the employer in favour of the employees. This facility is not available for units held in dematerialized form.

d) To apply for the PERKS program, the Employer/Investor has to fill and submit the DHFL Pramerica PERKS Employer Application Form along with relevant documents as mentioned in the form.

e) It is mandatory for every employer and the employee to be KYC compliant for the vesting to take place. If any employee is not KYC compliant as on the date of vesting, the vesting will not be carried out for the said employee and the amount shall continue to remain invested in the Employer's folio.

f) The redemption of units from the employer's folio shall be subject to exit load, as applicable from time to time.

g) It shall be the responsibility of the employer/investor to deduct and deposit any tax including income tax payable for the amount vested in the name of the particular employee and if the employer/investor informs the AMC about the tax liability of the employees (at least 5 business days prior to the vesting date), the AMC shall assist the employer/investor to do the vesting (net of taxes), as intimated. i.e. on vesting, based on the confirmation from the Employer/Investor, the AMC will redeem the employees' allocation from the Employer/Investor's folio and:-

	(i) retain the amount of taxes under the employer / investor folio or remit to the employer / investor an amount equivalent to the tax liability of the employees on account of this investment and (ii) reinvest the balance amount in the name of the respective employees. h) The Employer/investor and the employee(s) shall submit a prescribed "Third Party Declaration Form" confirming the relationship of the Third Party ("Employer") with the beneficiary ("Employee") and the third party payment by the Employer/Investor on behalf of the Employee for the subscriptions processed on the vesting date. In case the Employer does not submit the vesting request along with necessary documents including the third party declaration forms by the vesting date, units will not be vested and will continue to remain invested in the Employers' folio. i) If the Employer/Investor opts to redeem partially before the actual vesting period & receive the redemption proceeds, then the Employer/Investor must submit Redemption request along with the names of employees against whose allocation the redemption units / amount should be adjusted. j) The AMC will provide the Employer on a periodical basis with an account statement and the employee allocation annexure, only to the registered email id of the contact person (employer), which will reflect all the transactions done by the Employer/Investor during the corresponding period and the Employee Allocation details. The Employer/Investor shall check the account statement and the Employee Allocation Annexure carefully. If the Employer/Investor believes that there has been a mistake in any transaction using the Facility, or that unauthorized transaction has been effected, the Employer/Investor shall notify the AMC immediately. If the Employer/Investor defaults in intimating the discrepancies in the statement within a period of 15 days of receipt of the statements/ allocation details, then Employer/Investor waives all his rights to raise the same in favour of the AMC, unless the discrepancy /error is apparent on the face of it. k) The Employer/Investor(s) agrees and confirms that the AMC may at its sole discretion suspend the Facility in whole or in part at any time without prior notice. The Employer/Investor(s) shall not assign any right or interest or delegate any obligation arising herein. l) The AMC shall specify the minimum investment amount to avail this facility, eligible schemes available under this facility, etc, from time to time. m) The Employer/Investor(s) agrees and confirms that nothing in this arrangement or facility shall render the AMC a partner, agent or

	representative of the Employer/Investor(s) and that the Employer/Investor(s) shall not make any representations to its employees or to any third party or give any warranties which may require the AMC to undertake or be liable for, whether directly, or indirectly, any obligation and/or responsibility to the employees of the Employer/Investor(s) or any third party. n) The Employer/Investor(s) agrees and acknowledges that the AMC will not be liable to provide any report or confirmation including the employee allocation or any periodical report in this regard to the employees. All the communication from the AMC regarding the services available under this Facility shall be addressed only to the Employer/Investor(s). o) The Employer/Investor/s agrees that use of the Facility will be deemed acceptance of the Terms and Conditions and the Investor(s) will unequivocally be bound by it. The AMC reserves the right to discontinue any of the aforesaid facilities or add any additional facilities at any point of time. **DHFL Pramerica Dynamic Advantage Asset Allocation Facility:-** DHFL Pramerica Dynamic Advantage Asset Allocation Facility ('the Facility') is a PE (Price to Earnings Ratio) variation based asset allocation facility with rebalancing features. The Facility would help the investors in making investments in equity and debt/liquid schemes of DHFL Pramerica Mutual Fund ('the Fund') based on an asset allocation suggested by a proprietary model developed by the AMC and rebalance the same. Following are the features of the Facility: (a) The initial investment under the Facility shall be made to a specific scheme of the Fund identified by the AMC ('herein referred as the Feeder Fund'), which is currently, DHFL Pramerica Ultra Short Term Fund; (b) Investment under the Facility into the Feeder Fund can be made through any one of these modes, viz. (1) Lump-sum Investment or (2) Systematic Investment Plan (SIP); (c) Investment shall be allowed only in the Growth option of the schemes including Feeder Fund. (d) The investor shall identify and designate one equity scheme of the Fund (for equity allocation) and one debt/liquid scheme of the Fund (for debt allocation) in which the investments shall be made under the Facility. Please note that the debt/liquid scheme so chosen by the investor for the purpose of debt allocation cannot be the Feeder Fund. (e) The allocation towards the designated equity scheme shall be arrived through calculation of variation from long-term average S&P CNX Nifty PE (see table below) and the balance allocation shall be in the designated debt scheme.

Variation from long-term average PE*	% Equity Allocation
Less than -20%	100%
Between -20% to -11%	100%
Between-10% to 0%	100%
Between 1% to 10%	80%
Between 11% to 20%	60%
Between 21% to 30%	40%
Between 31% to 40%	0%
Above 40%	0%

*Trailing PE of S&P CNX Nifty is observed on a 20 days moving average basis as at the month-end and compared to long-term average PE (from January 1999) to calculate the Variation.

(f) Based on the variation from the long-term average PE (refer above table), the investments (i.e. cleared units) in the Feeder Fund shall be switched to the designated equity scheme (i.e. equity allocation) and to the designated debt scheme (i.e. debt allocation) on the 1st business day of every month.

(g) The Facility would also re-balance the clear units in the folio on the 1st business day of every month (where applicable) (i.e. investments in the designated equity and debt schemes) based on PE Variations (see table below).

	Rebalancing	
Variation from long-term average PE*	**% of Outstanding Equity Units Moved Out to Debt**	**% of Outstanding Debt Units Moved Into Equity**
Less than -20%	-	100%
Between -20% to -11%	-	50%
Between -10% to 0%	-	10%
Between 1% to 10%	-	-
Between 11% to 20%	-	-
Between 21% to 30%	-	-
Between 31% to 40%	50%	-
Above 40%	100%	-

*Trailing PE of S&P CNX Nifty is observed on a 20 days moving average basis as at the month-end and compared to long-term average PE (from January 1999) to calculate Variation.

(h) All investments under the Facility shall be under a unique identified folio. By subscribing to this facility the investor(s) authorises the AMC to carry out the switch from the Feeder Fund to designated equity and debt funds and switch between equity and debt funds (on reallocation) without any further instructions or authorisations from the investor(s).

		(i) Investors are requested to note that the applicability of NAV on switch of units from the Feeder Fund to designated equity and debt schemes and switch between equity and debt schemes (on reallocation) shall be subject to the realization/utilization of funds, wherever applicable, as per the prevailing SEBI regulations/circulars, issued and amended from time to time. Further, investors shall not (at the instance of the investor) be allowed to switch within the designated equity and debt schemes within the folio which is part of the Facility and the minimum amount criteria applicable to the schemes shall not applicable for switches within the Facility. (j) Investors are requested to note that all switches between (i.e. Switch of units from the Feeder Fund to designated equity and debt schemes and switch between equity and debt schemes) shall be subject to the applicable exit load of the respective schemes. The redemption of units from the folio shall be subject to exit load as applicable to the respective schemes. (k) Investors shall register to avail this Facility by submitting the "DHFL Pramerica Dynamic Advantage Asset Allocation Application form" to the AMC/ISC or applying online. This form also includes the terms and condition applicable to the Facility and the same shall be available on the website of the mutual fund, www.dhflpramericamf.com. (l) The Investor(s) agrees and confirms that the AMC may at its sole discretion suspend the Facility in whole or in part at any time without prior notice. The Investor/s agrees that subscription to this Facility will be deemed acceptance of the terms and conditions and the investor(s) will unequivocally be bound by these Terms and Conditions. The AMC reserves the right to discontinue any of the aforesaid facilities at any point of time.
Standard Obs. 18	**Accounts Statements**	• The unit holders whose valid application for subscription has been accepted by the Fund, a communication specifying the number of units allotted, in the form of an email and/or SMS at the registered email address and/or mobile number, shall be sent within five business days from the date of closure of the initial subscription list. • Thereafter, a Common Account Statement ('CAS') shall be issued which shall enable a single consolidated view of all the investments of an investor in mutual funds and securities held in demat form with the Depositories. CAS shall contain details relating to all the transactions carried out by the investors across all schemes of all mutual funds during the month and holding at the end of the month including transaction charges paid to the distributor.

	• The following shall be applicable with respect to CAS, for unit holders having a Demat Account:- - Investors having mutual funds investments and holding securities in Demat account shall receive a CAS from the Depository; - CAS shall be issued on the basis of PAN. In case of multiple holding, it shall be PAN of the first holder and pattern of holding. The CAS shall be generated on a monthly basis. - If there is any transaction in any of the Demat accounts or in any of the mutual fund folios of the investor, depositories shall send the CAS within ten days from the month end. In case there is no transaction in any of the mutual fund folios and demat accounts then CAS with holding details shall be sent to the investor on half yearly basis. - Investors will have an option not to receive CAS through the Depository. Investors who do not wish to receive CAS through the Depository can indicate their negative consent to the Depository and such Investors will receive CAS from AMC / the Fund. • Unit holders who do not have Demat account shall be issued the CAS for each calendar month on or before 10th of the immediately succeeding month in whose folio(s) transaction(s) has/have taken place during the month by physical form or email (wherever the investors have provided the email address). For the purpose of sending CAS, common investors across mutual funds shall be identified by their PAN; • As the CAS will be issued on the basis of PAN, the Unit holders who have not provided their PAN will not receive CAS. • Further, the CAS detailing holding across all schemes of all mutual funds at the end of every six months ended September 30 or March 31, shall be sent in physical form/email on or before tenth day of succeeding month to all such unit holders in whose folios transactions have not taken place during that period. The half-yearly CAS will be sent by email to the Unitholders whose email is available, unless a specific request is made to receive in physical. • In case of a specific request received from the Unitholders, the AMC will provide the account statement to the Unitholder within 5 Business Days from the receipt of such request. • If a Unitholder so requests, a non-transferable Unit certificate will be issued within 5 working days of the receipt of such request.
Dividend	The Dividend warrants/cheque/demand draft shall be dispatched to the Unit holders within 30 days of the date of declaration of the Dividend. The Dividend proceeds will be paid by way of ECS / EFT /

		NEFT / RTGS / Direct credits/ any other electronic manner if sufficient banking account details are available with Mutual Fund for Investor. In case of specific request for Dividend by warrants/cheques/demand drafts or unavailability of sufficient details with the Mutual Fund, the Dividend will be paid by warrant/cheques/demand drafts and payments will be made in favour of the Unit holder (registered holder of the Units or, if there are more than one registered holder, only to the first registered holder) with bank account number furnished to the Mutual Fund. The dividend warrants/cheques/demand drafts will be sent by courier or (if the addressee city is not serviced by the courier) by registered post / UCP to the registered address of the sole / first holder as per the records of the Registrars. For the purpose of delivery of the dividend instrument, the dispatch through the courier / Postal Department, as the case may be, shall be treated as delivery to the investor. The AMC / Registrar are not responsible for any delayed delivery or non-delivery or any consequences thereof, if the dispatch has been made correctly as stated above.
Standard Obs. 19	**Redemption**	The redemption proceeds shall be dispatched to the unitholders within 10 business days from the date of receipt of redemption application, complete / in good order in all respects. A Transaction Slip may be used by the Unit Holder to request for Redemption. The requisite details should be entered in the Transaction Slip and submitted at any ISC /OPA. Transaction Slips are available at all the ISCs / OPAs/ the website of the Mutual Fund. For Investors convenience, the Mutual Fund also provides Online Transaction facility on its Website for transacting in units of the Mutual Fund's schemes. It is mandatory for the investors to provide their Bank account details as per SEBI guidelines. **Procedure for payment of redemption proceeds** 1. Resident Investors:- Redemption proceeds will be paid to the investor through RTGS, NEFT, Direct Credit, Cheque or Demand Draft, as follows:- a) If investor has provided IFSC code in the application form, by default redemption proceeds shall be credited to Investor's bank account through RTGS / NEFT. b) If the Investor has not provided IFSC code but has a bank account with a bank with whom the Fund has an arrangement for Direct Credit, the proceeds will be paid through direct credit. c) If the Investor's bank account does not fall under a) and b) above the Redemption proceeds will be paid by cheque or demand draft, marked "Account Payee only" and drawn in the name of the sole holder / first-named holder (as determined by the records of the Registrar). The bank name and bank account

number of the sole/first holder as specified in the Registrar's records will be mentioned in the cheque / demand draft. The cheque / demand draft will be payable at the city, as per the bank mandate of the investor. Please refer SAI for details.

The redemption proceeds will be sent by courier or (if the addressee city is not serviced by the courier) by registered post / UCP to the registered address of the sole / first holder as per the records of the Registrars. For the purpose of delivery of the redemption instrument, the dispatch through the courier / Postal Department, as the case may be, shall be treated as delivery to the investor. The AMC / Registrar are not responsible for any delayed delivery or non-delivery or any consequences thereof, if the dispatch has been made correctly as stated above.

The AMC reserves the right to change the sequence of payment from (a) to (c) without any prior notice.

2. Non-Resident Investors:-

For NRIs, Redemption proceeds will be remitted depending upon the source of investment as follows:

(i) Repatriation basis: Where Units have been purchased through direct remittance from abroad or by cheque/ draft issued from proceeds of the Unit Holder's FCNR deposit or from funds held in the Unit Holder's Non Resident (External) account maintained in India the proceeds will be remitted to the Unitholder's bankers in India for crediting his/her NRE/FCNR bank account.

(ii) Non-Repatriation basis: When Units have been purchased from funds held in the Unit Holder's non-resident (Ordinary) account, the proceeds will be sent to the Unit Holder's Indian address / bankers for crediting to the Unit Holder's non-resident (Ordinary) account.

For FIIs, the designated branch of the authorized dealer may allow remittance of net sale / maturity proceeds (after payment of taxes) or credit the amount to the Foreign Currency account or Non-resident Rupee account of the FII maintained in accordance with the approval granted to it by the RBI.

The Fund will not be liable for any delays or for any loss on account of any exchange fluctuations, while converting the rupee amount in foreign exchange in the case of transactions with NRIs/ FIIs. The Fund may make other arrangements for effecting payment of Redemption proceeds in future.

Effect of Redemptions

The number of Units held by the Unit Holder in his/ her/ its folio will stand reduced by the number of Units Redeemed. Units once redeemed will be extinguished and will not be re- issued. The normal processing

		time may not be applicable in situations where such details are not provided by investors/ Unit holders. The AMC will not be responsible for any loss arising out of fraudulent encashment of cheques and/or any delay/ loss in transit. Where Units under a Scheme are held under both Regular and Direct Plans and the redemption / Switch request pertains to the Direct Plan, the same must clearly be mentioned on the request (along with the folio number), failing which the request would be processed from the Regular Plan. However, where Units under the requested Option are held only under one Plan, the request would be processed under such Plan.
Standard Obs. 19	**Delay in payment of redemption / repurchase proceeds**	The redemption or repurchase proceeds shall be dispatched to the unitholders within 10 Business days from the date of redemption or repurchase. The AMC shall be liable to pay interest to the Unit holders @ 15% p.a. or such other rate as may be prescribed by SEBI from time to time, in case the redemption / repurchase proceeds are not dispatched within 10 Business days from the date of receipt of the valid redemption/repurchase application, complete in all respect. However, the AMC shall not be liable to pay any interest or compensation in case of any delay in processing the redemption application beyond 10 Business Days, in case of any deficiency in the redemption application or if the AMC/RTA is required to obtain from the Investor/Unit holders any additional details for verification of identity or bank details or such additional information under applicable regulations or as may be requested by a Regulatory Agency or any government authority, which may result in delay in processing the application.
	Option to hold units in dematerialized (Demat) form	The investors shall have an option to hold the Units in demat mode. However, for SIP transactions, while the units in will be allotted based on the applicable NAV as per the SID, the same will be credited to unitholder's Demat account on a weekly basis, upon realization of funds/ credit confirmation. For example, for fund realization/ credit confirmation received from the bankers from Monday to Friday of a week, the Units will be credited to unitholder's Demat account with the DP in the following week on Monday. To hold the Units in demat mode, the investor will be required to have a beneficiary account with a Depository Participant (DP) of the NSDL/CDSL and will be required to mention in the application form, DP's Name, DP ID and Beneficiary Account No. with the DP at the time of subscribing to the Units. If a Unit holder desires to opt for dematerialization of units held under physical account statement at a later date, he will be required to make an application to AMC/ RTA/DP in Conversion Request Form (available on the website of the Mutual Fund or with the DPs) along with Statement of Account, a copy of Client Master Report (CMR) or Transaction Statement (only the page of Transaction Statement reflecting the name and pattern of holding) issued by its Depository Participant. Application for issue of Units in demat mode may be submitted to any of the OPAs / ISCs or DPs. The AMC will endeavor to credit the Units to the Beneficiary Account of

	Unit holder within two working days from the date of clearance of the investor's cheque or receipt of demat request. In case the unit holders do not provide their Demat Account details, or the demat details provided in the application form are incomplete / incorrect or do not match with the details with the Depository records, the Units will be allotted in physical account statement mode provided the application is otherwise complete in all respect and accordingly, an Account Statement shall be sent to them.
Rematerialisation of units held in Demat form	Units of the Scheme held in demat may be converted into physical account statement mode via rematerialisation process. Rematerialization of Units ('remat') will be in accordance with the provisions of SEBI (Depositories & Participants) Regulations, 1996. The investor will need to submit a remat request to his/her DP for rematerialisation of holdings in his/her account. If there is sufficient balance in the investor's account, the DP will generate a Rematerialisation Request Number (RRN) and the same is entered in the space provided for the purpose in the rematerialisation request form. The DP will then despatch the request form to the AMC/ RTA. The AMC/ RTA accepts the request for rematerialisation prints and despatch the account statement to the investor and send electronic confirmation to the DP. DP shall inform the investor about the changes in the investor account following the acceptance of the remat request.

3. PERIODIC DISCLOSURES

Standard Obs. 17 (a)	**Net Asset Value** This is the value per unit of the scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your unit balance.	The AMC will calculate and disclose the first NAV not later than 5 business days from the date of allotment. Subsequently the AMC will disclose the NAV of the Scheme on all the Business Days. The AMC shall update the NAVs on the website of the AMC (www.dhflpramericamf.com) and of the Association of Mutual Funds in India – AMFI (www.amfiindia.com) before 9.00 p.m. on every Business Day. If the NAVs are not available before the commencement of Business Hours on the following day due to any reason, the Mutual Fund shall issue a press release giving reasons and explaining when the Mutual Fund would be able to publish the NAV. Investor may write to AMC for availing facility of receiving the latest NAVs through SMS.
	Monthly / Half –yearly Disclosures: Portfolio / Financial Results This is a list of securities where the corpus of the scheme is currently invested. The market value of these investments is also stated in portfolio disclosures.	The AMC, shall disclose portfolio (along with ISIN) in a user friendly & downloadable spreadsheet format, as on the last day of the month/half year for the scheme(s) on its website www.dhflpramericamf.com and on the website of AMFI www.amfiindia.com within 10 days from the close of each month/half year. In case of unitholders whose email addresses are registered with, DHFL Pramerica Mutual Fund shall send via email both the monthly and half yearly statement of scheme portfolio within 10 days from the close of each month /half year respectively. The AMC shall publish an advertisement every half-year, in the all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of the half yearly statement of the schemes portfolio on the AMC's website www.dhflpramericamf.com. and on the website of AMFI (www.amfiindia.com). The AMC shall provide physical copy of the statement of scheme portfolio without any cost, on specific request received from a unitholder.
	Half Yearly Results	The Mutual Fund shall within one month of the close of each half year i.e., 31st March and 30th September, upload the soft copy of its unaudited financial results containing the details specified in Regulation 59 on its website and shall publish an advertisement disclosing uploading of such financial results on its website, in one English newspaper having nationwide circulation and in one regional newspaper circulating in the region where the head office of the Mutual Fund is situated. This shall also be displayed on the website of AMFI.
	Annual Report	The Scheme wise annual report or an abridged summary thereof shall be provided to all Unit holders not later than four months (or such other period as may be specified by SEBI from time to time) from the date of closure of the relevant accounting year (i.e., 31st March each year).

<table>
<tr><td></td><td>Scheme wise annual report shall be displayed on the website of the AMC (www.dhflpramericamf.com) and Association of Mutual Funds in India (www.amfiindia.com)

In case of unitholders whose email addresses are available with the Mutual Fund, the scheme annual reports or abridged summary would be sent only by email. Unitholders whose email addresses are not available with the Mutual Fund will have an option of receiving a physical copy of scheme annual reports or abridged summary by post/courier. The AMC shall provide a physical copy of scheme annual report or abridged summary without charging any cost, upon receipt of a specific request from the unitholders, irrespective of registration of their email addresses. Physical copies of annual report will also be available to unitholders at the registered office at all times. The full annual report shall be available for inspection at the Head Office of the Mutual Fund and a copy shall be made available to the Unit holders on request on payment of nominal fees, if any.

The AMC shall publish an advertisement every year, in the all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of the scheme wise annual report on the AMC website (www.dhflpramericamf.com) and on the website of AMFI (www.amfiindia.com).</td></tr>
<tr><td>Associate Transactions</td><td>Please refer to Statement of Additional Information.</td></tr>
<tr><td>Taxation

The rates mentioned herein are as per the Finance Act, 2018

The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors/authorised dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes.</td><td>DHFL Pramerica Mutual Fund is a fund registered with SEBI and as such is eligible for benefits under Section 10(23D) of the IT Act, 1961. Accordingly, its entire income would be exempt from tax.
<table>
<tr><th colspan="3">Tax rates under the Income-tax Act, 1961 (Act)</th><th colspan="2">TDS Rates under the A</th></tr>
<tr><th>Residents</th><th>Non-resident Individual (NRI) and other Non-resident other than Foreign Portfolio Investors (FPI)</th><th>FPIs</th><th>Residents</th><th>NRI and other Non-resident other than FPI</th></tr>
<tr><td colspan="5">Short-Term Capital Gains</td></tr>
<tr><td>Taxable at normal rates of tax applicable to the assessee</td><td>In respect of non-resident non-corporate - Taxable at normal rates of tax applicable to the assessee.

In respect non-resident corporate 40% (plus applicable</td><td>30% (plus applicable surcharge and cess) under section 115AD of the Act</td><td>Nil</td><td>30% (plus applicable surcharge and cess) for non-residents non-corporates

40% (plus applicable surcharge</td></tr>
</table></td></tr>
</table>

	surcharge and cess)			and cess) for non-resident corporate	
Long-Term Capital Gains					
20% plus applicable surcharge and cess) with indexation under section 112 of the Act	In case of listed units - 20% (plus applicable surcharge and cess) with indexation under section 112 of the Act In case of unlisted units - 10% (plus applicable surcharge and cess) without indexation under section 112 of the Act	10% (plus applicable surcharge and cess) under section 115AD of the Act	Nil	20%/ 10% (plus applicable surcharge and cess), as applicable	

[1]Units of a mutual fund (other than an equity oriented fund) shall be considered as a short-term capital asset where the same are held for a period of 36 months or less immediately preceding their date of transfer. Long-term capital asset means an asset which is not a short-term capital asset.

[2] Since Liquid Fund/ Debt Fund does not qualify as an equity oriented mutual fund (Refer Note 1 below), no Securities Transaction Tax (STT) is payable by the Unit Holders on redemption/ repurchase of Units by the Mutual Fund.

[3] The tax rate would be increased by a surcharge of:

a) 10 per cent - in case of Individuals/ HUFs/ AOP/ BOI, where the total income exceeds Rs 5,000,000 but exceeds Rs 10,000,000.
b) 15 per cent - in case of Individuals/ HUFs/ AOP/ BOI, where the total income exceeds Rs 10,000,000.
c) 12 per cent - in case of Firms/ local authority/ co-operative societies where the total income exceeds Rs 10,000,000.
d) 7 per cent - in case of domestic corporate Unit holders, where the total income exceeds Rs 10,000,000 but does not exceed Rs 100,000,000.
e) 12 per cent - in case of domestic corporate Unit holders, where the total income exceeds Rs 100,000,000.

f) 2 per cent - in case of foreign corporate Unit holders, where the total income exceeds Rs 10,000,000 but does not exceed Rs 100,000,000.
g) 5 per cent - in case of foreign corporate Unit holders, where the total income exceeds Rs 100,000,000.

Further, a health and education cess of 4 per cent would be charged on amount of tax inclusive of surcharge for all Unit Holders.

Tax rebate up to Rs 2,500 per annum would be available for resident individuals having total income up to Rs 350,000.

In case of resident individuals and HUFs, where the total income as reduced by the capital gains, is below the maximum amount which is not chargeable to income-tax, then, such capital gains will be reduced to the extent of the shortfall and only the balance capital gains will be subjected to tax.

Assuming that the total income in case of individuals, HUF/ AOP/ BOI exceeds the basic exemption limit [Rs 500,000 in case of resident individual of an age of 80 years or more, Rs 300,000 in case of resident individual of an age of 60 years or more but less than 80 years and Rs 250,000 in case of resident in India below 60 years of age (including HUF, AOP/ BOI)].

[4] Income distribution, if any, made by a Mutual Fund, will attract distribution tax under section 115R of the Act at the rates listed below:

Sr No	Type of Mutual Fund	Income distributed to	Rate of distribution ta
(i)	Other than equity oriented fund and infrastructure debt fund	Individual or HUF	25 per cent
		Any person other than Individual or HUF	30 per cent
(ii)	Infrastructure debt fund	Non-resident/ foreign company	5 per cent

The aforesaid rate would be increased by a surcharge of 12 per cent and a health and education cess at the rate of 4 per cent on the amount of distribution tax inclusive of surcharge.

Distribution tax is required to be paid by the mutual fund after grossing up income distributed to investor by the applicable rate of distribution tax.

[5] Rates for NRIs are as per normal provisions of the Act and not as per ction 115E of the Act.

Note: An equity oriented fund has been defined as:

a) In case where the fund invests a minimum of 90% of the total proceeds in units of another fund, which is traded on recognized stock exchange, and such other fund also invests a

	minimum of 90% of its total proceeds in the equity shares of domestic companies listed on a recognized stock exchange; and\ b) In any other case, a minimum of 65 per cent of the total proceeds of such fund is invested in the equity shares of domestic companies listed on a recognized stock exchange. The percentage of equity shareholding of the fund shall be computed with reference to the annual average of the monthly averages of the opening and closing figures. **For further details on taxation please refer to the clause on Taxation in the SAI.** *The above is intended as a general guide only and does not necessarily describe the tax consequences for all types of investors in the Fund and no reliance, therefore, should be placed upon them. Each investor is advised to consult his or her own tax consultant with respect to the specific tax implications.*
Investor services	Investors may make any service request or complaints or enquiries by calling the AMC's Investor Helpline "1800 266 2667" (toll-free) or send an e-mail to customercare@dhflpramericamf.com. The customer service representatives may require personal information of the customer for verification of the customer's identity in order to protect confidentiality of information. The AMC will at all times endeavour to handle transactions efficiently and to resolve any grievances promptly. For any queries / complaints / feedbacks investors may contact: **Mr. Murali Ramasubramanian**, Investor Relations Officer 2nd floor, Nirlon House, Dr. Annie Besant Road, Worli, Mumbai - 400030 Tel: 91 22 6159 3000 Fax: 91 22 6159 3100

4. COMPUTATION OF NAV

NAV of Units under the Scheme may be calculated by either of the following methods shown below:

$$\text{NAV (Rs.)} = \frac{\text{Market or Fair Value of Scheme's investments + Current Assets - Current Liabilities and Provisions}}{\text{No. of Units outstanding under the Scheme}}$$

Or

$$\text{NAV (Rs.)} = \frac{\text{Unit Capital + Reserves and Surplus}}{\text{No. of Units outstanding under the Scheme}}$$

The NAV shall be calculated up to four decimal places. However the AMC reserves the right to declare the NAVs up to additional decimal places as it deems appropriate. Separate NAV will be calculated and disclosed for each Plan/Option.. The AMC will calculate the NAV on calendar days and publish on all business days. The valuation of the Scheme's assets and computation of the Scheme's NAV shall be subject to audit on an annual basis and such regulations as may be prescribed by SEBI from time to time.

5. MANDATORY INFORMATION

Standard Obs. 19

As per the directives issued by SEBI, it is mandatory for applicants to mention their bank account details in their applications for purchase/redemption of units, without which, the application will be treated as incomplete and is liable to be rejected by the Registrar/AMC. In case the Investment cheque attached with the application form is different from the Bank Mandate mentioned therein then the Investor needs to provide a cancelled cheque of the Bank account mentioned in the application form. For the convenience of the investors, the AMC offers multiple bank accounts registration facility. The investors may register multiple Bank Mandates in a single folio using a prescribed form, namely, "Multiple Bank Accounts Registration form", available on the Mutual Fund's website and also at the ISCs. An investor may register upto 5 bank accounts in case the investor is an individual/ HUF and upto 10 bank accounts in case the investor is a non-individual. For more details on multiple bank accounts registration, please refer SAI.

It is mandatory for all investors (including joint holders, NRIs, POA holders and guardians in the case of minors) to comply with the Know Your Customers (KYC) requirements under the AML Laws. Applications from investors who have not complied with such KYC requirement will be rejected. For more details on KYC requirements, please refer SAI.

It is mandatory for all investors (including guardians, joint holders, NRIs and power of attorney holders) to provide their Income Tax Permanent Account Number (PAN) and also submit a photo copy of the PAN card issued to them by the Income Tax Department at the time of purchase of Units in the Scheme. For more details on the PAN requirements and exceptions available from such requirements, please refer SAI.

All investments in DHFL Pramerica Mutual Fund need to comply with the PAN and KYC requirements as stated above, failing which the applications are liable to be rejected. It is clarified that all categories of investors seeking exemption from PAN still need to complete the KYC requirements stipulated from time to time, irrespective the amount of investment.

IV. FEES AND EXPENSES

This section outlines the expenses that will be charged to the schemes.

1. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees marketing and advertising, Registrar expenses, printing and stationary, bank charges etc. In accordance with the provisions of SEBI Circular No. SEBI / IMD / CIR No.1 / 64057/ 06 dated April 04, 2006, SEBI / IMD / CIR No. 4 /168230 / 09 dated June 30, 2009 and SEBI/HO/IMD/DF2/CIR/P/2018/137 dated October 22, 2018, the NFO expenses of the Scheme shall be borne by the AMC/Sponsors/ the Scheme as applicable.

2. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the Scheme. These expenses include the Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' Fee, marketing and selling costs etc. as given below:

a) The maximum annual recurring expenses that can be charged to the Scheme, excluding issue or redemption expenses, whether initially borne by the mutual fund or by the AMC, but including the investment management and advisory fee shall be as follows:

- On the first Rs. 100 Crores of the daily net assets – 2.25%;
- On the next Rs. 300 Crores of the daily net assets – 2.00%;
- On the next Rs. 300 Crores of the daily net assets – 1.75%;
- On the balance of the assets – 1.50%.

b) In addition to the annual recurring expenses stated in (a) above, the following costs or expenses may be charged to the Scheme:-

i. Brokerage and transaction costs which are incurred for the purpose of execution of trade and is included in the cost of investment, not exceeding 0.12 per cent in case of cash market transactions. The brokerage and transaction cost incurred for the purpose of execution of trade may be capitalized to the extent of 0.12 per cent for cash market transactions. Any payment towards brokerage and transaction cost, over and above the said 0.12 per cent for cash market transactions may be charged to the scheme within the maximum limit of annual recurring expenses as prescribed under (a) above. Any expenditure in excess of the said prescribed limit (including brokerage and transaction cost, if any) shall be borne by the AMC or by the trustee.

ii. Expenses not exceeding of 0.30 per cent of daily net assets, if the new inflows from beyond top 30 cities (as per SEBI Regulations /Circulars/ AMFI data) are at least (i) 30 per cent of gross new inflows in the scheme, or (ii) 15 per cent of the average assets under management (year to date) of the scheme, whichever is higher.

As per SEBI Circular No. SEBI/HO/IMD/DF2/CIR/P/2018/137 dated October 22, 2018, additional expenses of 30 basis points, shall be charged based on inflows only from retail investors from beyond top 30 cities.

Provided that if inflows from such cities is less than the higher of sub-clause (i) or sub-clause (ii), such expenses on daily net assets of the scheme shall be charged on proportionate basis.

The expenses charged under this clause shall be utilised for distribution expenses incurred for bringing inflows from such cities. Provided further that amount incurred as expense on account of inflows from such cities shall be credited back to the scheme in case the said inflows are redeemed within a period of one year from the date of investment.

iii. Additional expenses not exceeding 0.05 per cent of daily net assets of the scheme, towards the investment and advisory fees or various other permissible expenses; (It may be noted that these expenses will not be charged in case the scheme does not charge an exit load)

iv. Goods and Services tax on investment and advisory fees.

Within such total recurring expenses charged to the Scheme as above, the investment management and advisory fee (charged as a percentage of daily net assets) would be as decided by the AMC from time to time, provided that the investment management and advisory fee shall not exceed the aggregate of expenses charged under clause (a) above.

Goods and Services tax on other than investment and advisory fees, if any, and the Goods and services tax on brokerage and transaction cost paid for execution of trade shall be borne by the scheme within the maximum limit of annual recurring expenses stated in (a) above.

In terms of SEBI circular no. CIR/IMD/DF/21/2012 dated September 13, 2012, the AMC shall annually set apart at least 0.02% on daily net assets within the maximum limit of recurring expenses as per Regulation 52 for investor education and awareness initiatives.

The maximum annual recurring expenses of the Scheme including the investment management and advisory fee (together with additional management fee wherever applicable) shall not exceed the limit stated in Regulation 52 read with aforesaid SEBI circular dated September 13, 2012, as explained above. Any excess over these specified ceilings would be borne by the AMC.

The Direct Plan under the Scheme shall have a lower expense ratio as compared to the Regular Plan. Commission/ Distribution expenses will not be charged in case of Direct Plan. The Direct Plan shall also have separate NAV.

The AMC has estimated the following maximum expenses for the first Rs. 100 Crores of the daily net assets of the Scheme. For the actual current expenses being charged, the investor should refer to the website of the Mutual Fund (www.dhflpramericamf.com). Further, the disclosure of Total Expense Ratio (TER) on a daily basis shall also be made on the website of AMFI (www.amfiindia.com). The Mutual Fund would update the current expense ratios on the website at least three working days prior to the effective date of the change. Additionally, the AMC shall provide the exact weblink of the heads under which TER is disclosed on the website.

Expense Head	**% of daily Net Assets (Regular Plan)**
Investment Management and Advisory Fees	Upto 2.25%
Trustee fee	
Audit fees	
Custodian fees	
RTA Fees	
Marketing & Selling expense incl. agent commission	
Cost related to investor communications	

Cost of fund transfer from location to location	
Cost of providing account statements and dividend redemption cheques and warrants	
Costs of statutory Advertisements	
Cost towards investor education & awareness (at least 2 bps)	
Brokerage & transaction cost over and above 12 bps for cash market trades	
Goods and Services Tax on expenses other than investment and advisory fees	
Goods and Services Tax on brokerage and transaction cost	
Other Expenses*	
Maximum total expense ratio (TER) permissible under Regulation 52 (6) (c) (i)	**Upto 2.25%**
Additional expenses under regulation 52 (6A) (c)	Upto 0.05%**
Additional expenses for gross new inflows from beyond top 30 cities.	Upto 0.30%

*Any other expenses which are directly attributable to the Scheme, except those expenses which are specifically prohibited, may be charged with the approval of the Trustee within the overall limits specified in the SEBI (Mutual Funds) Regulations.

** It may be noted that these expenses will not be charged in case the scheme does not charge an exit load.

The above expenses (including Investment Management and Advisory Fees) are subject to inter-se change and may increase/decrease as per actual and/or any change in the Regulations.

The purpose of the above table is to assist the investor in understanding the various costs & expenses that an investor in the Scheme will bear directly or indirectly. The above estimates have been made in good faith as per the information available to the AMC, and are subject to change inter-se, or in total, on account of any change in SEBI Regulations or otherwise. The actual expenses incurred may be higher or lower than the estimated rates mentioned above. The AMC will strive to reduce the level of these expenses so as to keep them well within the maximum limit allowed by SEBI, and expenses in excess of the above limit shall be borne by AMC. All types of expenses charged to the Scheme shall be in accordance with the SEBI (MF) Regulations.

Illustration of impact of expense ratio on scheme's returns

If the investor has invested Rs. 10,000 on April 30, 2017 under Regular Plan of the Scheme and value of his investment is Rs. 11,000 on April 30, 2018, his return on investment is 10% p.a. which is net of expense ratio @ 2.25% p.a. His return on investment before charging expense @ 2.25% p.a. would be Rs. 11,225 i.e. 12.25% p.a.

The present illustration is calculated pursuant to the requirements of SEBI Circular No. SEBI/HO/IMD/DF2/CIR/P/2016/42 dated March 18, 2016. The purpose of an illustration is to purely explain the impact of expense ratio charged to the Scheme and should not be construed as providing any kind of investment advice or guarantee of returns on investments. Actual returns on your investment may be more, or less. The expenses of the Direct Plan under the Scheme will

be lower to the extent of distribution expenses/ commission. The NAVs published by the AMC are net of scheme expenses and they reflects return on investment to investors, provided investment is not subject to exit load. Any tax impact has not been considered in the above example, in view of the individual nature of the tax implications. Each investor is advised to consult his or her own financial advisor.

3. LOAD STRUCTURE

Load is an amount which is paid by the investor to subscribe to the units or to redeem the units from the scheme. Load amounts are variable and are subject to change from time to time.

The load structure of the Scheme is as follows:

Entry Load – Nil (Note:- The upfront commission on investment made by the investor, if any, shall be paid to the distributor (AMFI registered distributor/ARN Holder) directly by the investor, based on the investor's assessment of various factors including service rendered by the distributor.)

Exit Load – Nil

The entire exit load (net of Goods and Services tax) charged, if any, shall be credited to the Scheme.

Standard Obs. 17(b)

The AMC/Trustee reserves the right to change / modify the Load structure of the Scheme, subject to maximum limits as prescribed under the Regulations. However, the Redemption Price will not be lower than 93% of the NAV or as permitted / prescribed under the SEBI Regulations from time to time. Similarly, the difference between the Subscription Price and the Redemption Price shall not exceed the permitted limit as prescribed by SEBI from time to time which is presently 7% calculated on the Subscription Price.

Exit Load for switches within the Scheme:

a) Where the investments were routed through a distributor (i.e. made with distributor code), any Switch of Units from the Regular Plan to Direct Plan of a Scheme shall be subject to applicable exit load, if any. However, any subsequent switch - out or redemption of such investments from the Direct Plan will not be subject to any exit load;

b) Where investments were made directly i.e. without any distributor code, exit load will not be levied on switch of Units from Regular Plan to Direct Plan of that Scheme. However, any subsequent switch-out or redemption will be subject to exit load applicable from the original date of investment;

c) No exit load shall be levied in case of switch of Units from Direct Plan to Regular Plan of a Scheme. However, any subsequent switch-out or redemption of such investment from the Regular Plan shall be subject to exit load based on the original date of investment in the Direct Plan.

Load exemptions:

a) AMC shall not charge any load on units allotted on reinvestment of dividend.

b) No Exit Load will be charged on Intra-Scheme switches i.e., switches between Growth and Dividend Options.

c) No exit load will be charged for switches and STP from any scheme to the equity schemes of DPMF (except DHFL Pramerica Arbitrage Fund). Further exit load as per prevailing structure will be charged for switches and STP from one debt scheme to another debt scheme.

Standard Obs. 16

Any change in the load structure shall be applicable on prospective investments only. For any change in load structure, the AMC will issue an addendum and display it on its Website (www.dhflpramericamf.com) and Investor Service Centers. The addendum will also be circulated to all the distributors / brokers, so that the same can be attached to all SIDs and Key Information Memorandum in stock till the same is updated and reprinted. The AMC would make arrangements to display the addendum to the SID in the form of a notice at all the Investor Service Centers. The introduction/change in the Exit Load would be disclosed be stamped in the acknowledgement slip issued to the investors on submission of the application form and/or included in the statement of accounts. A public notice shall be given in respect of the change in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of region where the head office of the Mutual Fund is situated. Any other measures which the Mutual Fund may feel necessary would be undertaken.

The investors are requested to check the prevailing load structure of the Scheme before investing. *For the current applicable exit load structure, please refer to the website of the AMC (www.dhflpramericamf.com) or may call at 1800 266 2667 (toll free no.) or your distributor.*

4. **TRANSACTION CHARGES**:-

In accordance with SEBI Circular No. IMD/ DF/13/ 2011 dated August 22, 2011read with circular no. CIR/ IMD/ DF/ 21/ 2012 dated September 13, 2012 , the AMC/ Fund shall deduct a Transaction Charge on per purchase / subscription of Rs. 10,000/- and above, as may be received from new investors (an investor who invests for the first time in any mutual fund schemes) and existing investors. Such deduction shall be as under (provided the distributor has opted in to receive the transaction charges). Please note that the distributor shall have the option to opt in or opt out based on the type of the product):-

- For the new investor a transaction charge of Rs 150/- shall be levied for per purchase / subscription of Rs 10,000/- and above; and

- For the existing investor a transaction charge of Rs 100/- shall be levied for per purchase / subscription of Rs 10,000/- and above.

The transaction charge shall be deducted from the subscription amount and paid to the distributor and the balance amount (net of transaction charges) shall be invested. The transaction charges and the net investment amount and the number of units allotted will be clearly mentioned the Account Statement issued by the Mutual Fund. Distributors may choose to opt out of charging the transaction charge.

In case of investments through Systematic Investment Plan (SIP) the transaction charges shall be deducted only if the total commitment through SIP (i.e. amount per SIP installment x No. of installments) amounts to Rs. 10,000/- and above. In such cases, the transaction charges shall be deducted in 3-4 installments.

However, the Transaction charges shall not be deducted if:

a) The amount per purchases /subscriptions is less than Rs. 10,000/-;
b) The transaction pertains to other than purchases/ subscriptions relating to new inflows such as Switch/STP/ DTP, etc.

c) Purchases/Subscriptions made directly with the Fund through any mode (i.e. not through any distributor/agent).
d) The Distributor has opted out for levy of transaction charges.

Upfront commission to distributors shall continue to be paid by the investor directly to the distributor by a separate cheque based on his assessment of various factors including the service rendered by the distributor.

5. WAIVER OF LOAD FOR DIRECT APPLICATIONS

Not Applicable

V. RIGHTS OF UNITHOLDERS

Please refer to the Statement of Additional Information for details.

VI. PENALTIES, PENDING LITIGATION OR PROCEEDINGS BY ANY REGULATORY AUTHORITY

Standard Obs. 20

Details of penalties, pending litigation or proceedings, findings of inspections or investigations for which action may have been taken or is in the process of being taken by any regulatory authority are as follows:

1. Penalties and action(s) taken against foreign Sponsor(s) during the last three years in the jurisdiction of the country where the principal activities (in terms of income / revenue) of the Sponsor(s) are carried out or where the headquarters of the Sponsor(s) is situated: - *None*

   Monetary penalties imposed and/ or action taken against Indian Sponsor(s) (if any) during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law including details of settlement, if any, arrived at with the aforesaid authorities during the last three years: - During the financial year 2018-19, a show cause notice form the NHB vide their letter No. NHB(ND)/HFC/DRS/Sup./7879/2018 dated June 29, 2018, the NHB found in one of its inspection findings, that in respect of re-schedulement of 12 (twelve) cases of Slum Re-development Project Loans and 1 (one) non-housing loan undertaken pursuant to the policy amendment as approved by the Chairman & Managing Director of the Company and later ratified by the Board of Directors of the company and not by way of prior Board approval and thereby found deficient in compliance of the provisions of para 27(2) of the Housing Finance Companies (NHB) Directions, 2010. In this regard, the NHB imposed an aggregate penalty of Rs. 65,000, which was duly paid the Company.

2. Details of violations and enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/ are a party: - *None*

3. Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel are a party:- *None*

4. Any deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company requiring disclosure here by SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency:- *None*

Standard Obs. 25

The Scheme under this Scheme Information Document was approved by the Board of Directors of DHFL Pramerica Trustees Private Limited (Trustees to DHFL Pramerica Mutual Fund) on December 18, 2018. The Trustees have ensured that the Scheme approved is a new product offered by DHFL Pramerica Mutual Fund and is not a minor modification of its existing schemes.

Standard Obs. 22	**Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.**

For DHFL Pramerica Asset Managers Private Limited
(Asset Management Company to DHFL Pramerica Mutual Fund)

Sd/-
Ajit Menon
Chief Executive Officer

Date: December 26, 2018
Place Mumbai